MR. CHAIRMAN: We have not yet (got copies of that Report.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): It has been laid on the Table.

MR. CHAIRMAN: But copies have not been had so far. Copies are being made, and I have instructed them to send the copies as ear'y as possible today so that you can study it.

SHRI BHUPESH GUPTA: I am not blaming the office for it; I am not blaming the Secretariat for it. All I am saying is that we have seen it only in the newspapers. We have not read the authentic report, but whatever the newspapers have given, we have read it, and in that newspaper report it is shocking disclosures which have been made. On such things an adjournment motion \ldots

MR. CHAIRMAN: You need not speak on that report now. Authentic copies of that Interim Report would come before this House, possibly today, as I said, and I hope they would be in your hands today. I have admitted your Motion, and if time can be found for discussion of the Interim Report in this term, we will discuss it. Otherwise we will have to wait for the next session.

SHRI BHUPESH GUPTA: You have admitted my motion, Sir; I know, but on Monday we have got only one Bi'l left, I think. Also, on Monday we can sit a little longer and have our initial reactions to this Report. This is all I am suggesting. I hope you will kindly accommodate us in this matter.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, एक पवाइन्ट ग्राफ ग्रार्डर हमारा है सुबह से ग्रापके कार्यालय को मैं खटखटा रहा हूँ कि हजारा साहब की जो रपट है ग्रन्तरिम, जिसकी ग्रखबारों में वाईडली पबलिसिटी हुई है उसकी कापी हमें मिले । हमने मोशन भी दिया है उसको डिस्कस करने के लिये, मगर हमें ग्रफसोम है कि ग्रभी तक नहीं मिली । क्या यह व्यवस्था संसदीय है ?

श्री सभापति : मिनिस्ट्री ने ग्रभी भेजी नहीं है ।

श्वी राजनाराषण : सवाल यह है कि क्यों नहीं भेजी है । जब मिनिस्टर ने टेबिल पर रख दी तो क्या मिनिस्ट्री या डिपार्टमेंट को यह कहने का हक रहेगा कि उनकी कापी छपी नहीं हैं, इमलिए हम मेम्बरों को नहीं दे सकते , जबकि झालरेडी ग्रखबांरों में यह चीज ग्रागई । मैं समझता हूं कि यह सरकार बिलकुल ग्रसंसदीय ढंग से काम कर रही है । श्रीमन, मैं ग्रापकी रूलिंग चाहूंगा इस पर कि जब मिनिस्टर की ग्रोर से रपट टेबिल पर रख दी जाय ग्रोर ग्रख-बारों में उसकी वाइड पबलिसिटी हो जाय, तब भी क्या सरकार की ग्रोर से यह सफाई ग्रा सकती है कि उनके पास किताब छपी नहीं हैं, इसलिए मेम्बरों को नहीं देंगे ?

श्री सभापति : ग्रा सकती है । चूंकि उसकी एक कापी इस सदन के एक ग्रानरेविल मेम्बर के पास थी, इसलिए ग्रखबारों में में वह ग्रा सकती है। कापियां उसकी ग्रभी नहीं हो पाई है।

श्री राजनारायण : क्यों नही हो पाई ?

श्री सभाषति : उसमें कुछ वक्त लगता है ।

श्री राजनारायणः तो श्रीमन झाप उसे ग्रागे टाले नही । कुछ समय जरूर निकालें, उस पर चर्चा जरूर होनी चाहिये ।

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to move:

"That the Bill further to amend the Representation of the People Act. 1951, as passed by the Lok Sabha, be taken into consideration."

Sir, the object of this Bill can be very briefly stated.

[THE VICE-CHIRMAN (Shri M. P. BHARGAVA) in the Chair].

After the genera' elections were over in February last, it became necessary to constitute the fourth Lok Sabha because a decision was taken that the third Lok Sabha need not meet in a lame duck session. That decision was taken after consultations with the different political parties. It became necessary to call the fourth Lok Sabha to meet and to constitute the fourth Lok Sabha under section 73 of the Representation of the People Act. This amendment had been made by Ordinance towards the end of February and this Bill seeks to replace that Ordinance by a regular Act of Parliament. I hope the House will support the passage of this Bill. It is such a simple matter.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Vice-Chairman, it is good to see that democracy is coming into its own in the real sense after the last general elections. It is good that responded to the the ruling party request of the Opposition parties that there was no use holding a lame duck session. Therefore we support this motion which is consequential to the acceptance of that suggestion. But. Sir, I would 'ike to say at this stage that I do not know why the Government has faltered after that. Why did the Government not accept the normal democraic process of accepting and coming to an understanding with the Opposition parties in the matter of the election of the Speaker, the election of the Deputy Speaker and in other matters? This should normal consequence have been the and the people were expecting that the Government would change it attitude and respond to the Opposition as is the case in most democratic countries. The manoeuvrings that took place, to say the least, Sir, were ont in consonance with the spirit in which this beginning was made. Sir, if I may say so, the elections in the Congress party yesterday reflected many things and we see that the Congress party voted for glamour rather than for what they were asked to . . .

SHRI BHUPESH GUPTA (West Bengal): Glamour? What do you mean by glamour?

SHRI DAHYABHAI V. PATEL: Look at the names. Shrimati Vijayalakshmi Pandit, is she the official candidate? Shrimati **Tarkeshwari** Sinha, is she the official candidate? Don't you know them? Don't you look at them?

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Sir, I rise on a point of order. I can assure you, Mr. Vice-Chairman, that the hon. Member who is speaking just now is like an elder brother to me. He is a distinguished man. But he is touching on a point which is totally irrelevant to what he is supposed to speak on, to the subject before the House now. He is not speaking a word or advancing a single argument on that subject. Why should he trespass into other parties' internal affairs? Why speak about things which come in the papers and which have nothing to do with the facts and realities?

SHRI RAJNARAIN (Uttar Pradesh): It is a reality.

SHRI AWADHESHWAR PRASAD SINHA: The Chair is there to say that. Who is the hon. Member to do it?

THE VICE-CHAIRMAN (SHRI M. Order, order. BHARGAVA): P. Please resume your seats.

SHRI RAJNARAIN: I know more than the hon. Member.

SHRIMATI LALITHA (RAJAGOi PALAN) (Madras): I want to make

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[Shrimati Lalıtha (Rajagopalan).]

a submission, Sir, that all these things mentioned b_{37} Shri Dahyabhai Patel should be expunged.

SHRI BHUPESH GUPTA: Why expunge? You can say "no" to it.

SHRI DAHYABHAI V. PATEL: I do not understand why Congress Members have become so sensitive when I say things which are so glaring.

SHRIMATI LALITHA (RAJAGO-PALAN): On a point of order, Sir. All this has nothing to do with the business before the House. This concerns only a party and the Opposition should not discuss all this here.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is the point of order?

SHRIMATI LALITHA (RAJAGO-PALAN): The point is that the hon. Member should not be allowed to say anything about other parties. That does not concern the House now.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, I think that you realise that i_n the normal democratic process elections to . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let us confine ourselves to the Bill.

SHRI DAHYABHAI V. PATEL: Exactly. I am making my observations on the Bill only.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Only on the Bill.

SHRI DAHYABHAI V. PATEL: Exactly, Sir. It is on the Bill that I am speaking.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Whatever is relevant to the Bill, I shall allow. Whatever is not relevant to the Bill, I will not allow.

SHRI BHUPESH GUPTA: Sir, on a point of order. We speak of a "lame duck" session. We say there is a lame duck sitting of Parliament. That is the expression and we like the words, though there is neither a duck nor anything lame. These are metaphors, similes. Similarly glamour and so on. These words we can use, and these and the reference to the ruling party are absolutely relevant. It may be a tige, session or a lame duck session and

SHRI AWADHESHWAR PRASAD SINHA: There is no point of order.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Sinha, I have to control the House, not you. What is the point of order, Mr. Gupta? I find no point of order in what you have said. There is no point of order. Please sit down.

SHRI BHUPESH GUPTA: I say everything is relevant.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please resume your seat. Yes, Mr. Dahyabhai Patel. continue please.

SHRI DAHYABHAI V. PATEL: I was pointing out that this is a welcome measure and that the Government had done well in accepting the suggestion made by the elected Members and the leaders of the parties that their should be no lame duck session. Consequent on that it was expected that the Congress party-which happens to have the majority in this House. though a very doubtful majority, a majority which may vanish tomorrow as it has vanished in Uttar Pradeshshould behave accordingly. I do not see why my friends should become so very nearly a sensitive. We had "scene" about it in the House when the Short Notice Question was being discussed. Why should people be so sensitive, I don't know. Two Members. who were, I think from U.P., were having a heated argument in that conrner when the Short Notice Question was being dealt with in the House.

AN HON. MEMBER: How is all this relevant?

SHRI DAHYABHAI V. PATEL: It is very relevant. Why should the Congress Members become so sensitive? They should realise that the times have changed. An hon.. lady Member pointedly referred to a Gujarati couplet—

पीपल पात **ख**रतां हमती कूपलीयां, मुझ त पात्यु तुज गीतरो झरा बायुतीयां ।

It was most appropriate. The lady Member sitting opposite said it and she happens to be my sister.

What we have suffered all these twenty years you will have to suffer. The times have changed and they should recognise that and adjust their behaviour accordingly. If they do not t it then what happened in the matter of the elections to the Congress Execuive recently, will happen again. You cannot force people in a democracy. The will of the people will prevail whether you like it or not, and in this country democracy has come to stay. It has acquired a type of maturity which unfortunately under the towering personality of Nehru it did not acquire. After the weight of that towering personality had vanished, democracy is coming into its own. Let us realise that fact. Therefore the Government must realise and respond and change its behaviour ac-What happened in U.P. cordingly. only a few dats ago will happen pertomorrow and in Andhra haps in Mysoce the day after and in New Delhi also at no distant date. Please remember that. Therefore, the let Members of the majority party first their temper and learn to control listen patiently as we have listened patiently to the long orations and sermons that they have been in the habit of delivering for so many years. Not only Members but Ministers a'so were delivering long prepared speeches of their Secretaries. What is the result of all this? We see that. Where are we today? With all the promises that were made to us all these years, where is the country now? In these twenty years the country has gone down financially. economically and worst of a l, morally. The country has voted against you primarily because of the moral degradation that you have brought upon the country and morally the Congress party is not entitled to sit there and if they were a bunch of honourable people they would have resigned long ago.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, we are very happy to support this particular Bill which has been brought to validate or bring it in consonance with the Ordinance. Now I wish to deal with the concept of the 'ame duck session. It is a good thing that the session was abandoned but we are a little sorry that some people in the Congress Party wanted the so-called lame duck session to be convened in order to utilise the Congress Members who had not been elected for certain party purposes. These reports were in the Press. Therefore even over this matter there was controversy. What was that purpose? They thought that if those had been called, those old people Members who were supporters of some gentleman wou'd be in a position to do a little canvassing for the leadership battle. Well, others thought that it would not be to their that advantage. Therefore when the Congress Party decided on the question of the lame duck session. I must say that the decision to some extent was clouded by certain extraneous and none too welcome considerations. Those who wanted the session to be called were putting pressure but ultimately the Opposition won and I think on this occasion we must congratulate the Opposition. After the elections, when the opposition parties in some places fought each other, were over they all agreement that came to a common they should vote together in order to stall this lame duck session. Well, it was done. Here I say there are matters on which the Opposition parties

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[Shri Bhupesh Gupta].

in Parliament despite their serious ideologica' and political differences can combine and force the hands of the Government as indeed was done in this particular case.

But the issue involved is not merely one that concerns the Opposition and the Treasury Benches or the Government Party. The issue is one which concerns the functioning of parliamentary institutions, the functioning of the parliamentary system. I think we should not have provided for this kind of session being convened in our Constitution. After all. when the elections are over then the old Parliament or the old Lok Sabha or the od elected body goes out of existence and becomes really defunct. Technically still it may remain till the Election Commission by issuing a notification constitutes the new Lok Sabha or till that particular Lok Sabha gets dissolved but po`itcially and morally that particular Lok Sabha, the outgoing Lok Sabha, becomes defunct the moment the election results are out.

Here I would raise another question. In some other countries, before the elections are fought the Parliament is dissolved. The House of Commons, as you know, is dissolved before the election. I am not suggesting that it should be done exactly in the same way, here but this thing shoud be considered. I am not suggesting that it should be dissolved; we need not dissolve it. It shouud be there but the moment the poll results are out, the moment the Election Cmmission declares the poll results, immediately be an announcement there should constituting the new Lok Sabha or the new Assembly and simultaneously, ipso facto I would say the old House, whether it is Lok Sabha or the Asdeemed to have sembly, should be bleen dissolved. An announdement can be made in order to maintain the formality. It cannot remain even for two or three days because then you will have two sets of Parliament. Suppose you do not dissolve it, the

lame duct session comes with the old Members and there are the newly elected Members. We will have at least for that duration a larger number of Members of Parliament than the total strength of the Lok Sabha. For example, if the lame duck session had been held on the 13th March. we would have had perhaps 700 Lok Sabha Members or, say, 600 Lok Sabha Members whereas the strength of the Lok Sabha on that date would be only 500 or so. Because the old House had not been dissolved it would have been in session and yet you would have had another set of new Members who had been elected. That anomaly is not a good thing. That is why I say that the matter should be considered as to how best we can evolve a system where there will be no such anomaly. It may well be on the 13th March one Member would have been sitting in the Lok Sabha representing a particular constituency and if he had been defeated in the election another would be waiting outside to be summoned to come and take his place in Lok Sabha. This is an anomalous situation. It is not for me to suggest how to solve this Constitutional and political ingenuity are called for in order to find out a proper solution and I think the matter should be thought over a little. It is not a good thing and the Government itself should have done it but even about this they faltered. First of all they made a statement to say that the lame duck session shall be he'd and later on they had to change their mind and announce that the session would not be held. I think the Government should not have put this position. They themselves in should have taken a serious note of the electoral verdict. This time the verdict had been qualitatively different from the verdict in the past for the simple reason that the Congress Party, had been shattered in many places very severely and the mandate of the people was clearly and decisiveily against the reinstallation of the Congress Governments anywhere in the country if I may say so. Of course,

cerainly in Parliament a few seats more were obtained but that is another aspect of the matter which should be borne in mind

As far as the other thing is concerned. I think we should not be bothered so much about the lame duck business Even now there are lame duck Houses. What happens to the Legislative Councils in the States? They do not reflect the electoral verdict of the people. These Legislative Councils in the various States, wherever they exist today. do not reflect the mandate of the people. Already you have a peculiar situation where you have in the Assembly one Party or one block controlling a majority and forming the Government while in the same legis'ature in the Council those who sit in the Opposition in the Assembly happen to have the majority. This is an anomaly and you may call it lame duck or whatever it is but this matter is serious because when the session of the Assembly is called, both the Houses are called to meet. That is why I am dealing with the other House also. Now take the examp e of Punjab. The Punjab legislature has been obliged to take up the question of the abolition of the Coun-I think the State Councils cil should be abolished; the Legislative Councils in the States should be abolished. Here as far as Rajya Sabha is concerned, we can discuss that question because it is a different concept Here again we have the lame duck business because we also meet when the session is inaugurated.

G. RAMACHANDRAN SHRL (Nominated): Will the hon. Member at a suitable time move a motion for the abolition of the Rajya Sabha? And I promise my support.

SHRI BHUPESH GUPTA: T am very glad but we shall consider it. As I said we have a different concept Raiva Sabha is supposed to here. represent the States. That is the idea but the Council is not there to represent the Districts or anything like

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that. Now it is conceivable in a parliamentary agreement to have two Houses as such as we have in Italy. Under the Italian Constitution they have a Senate. The Italian Constitution was framed with the participation of the Communist Party there. They have a Senate there. In France also they have an Upper House. There also the Constitution was framed by other parties but I believe the Communist Party at that time when this was done was in the Government for a short while. Anyhow it is there. I have a suggestion to make here. If the Rajya Sabha continues in the way it is continuing, then it had better be abo'ished. I frankly say that unless you reconstitute the Rajya Sabha in a proper way it will become some kind of an anachoronism in our constitutional set-up. You see what has happened today. I am very glad that Mr. Ramachandran raised this question because it gives me an opportunity to elaborate the point a little. You know, in the Lok Sabha the Congress majority in a House of well over 500 seats has been reduced to 41 while in the Rajya Sabha-this House is supposed to be indirectly elected-where the number of seats is that in the Lok less than half Sabha, the Congress has a majority of 155.

THE VICE-CHAIRMAN (SHRI M. But Mr. Gupta, BHARGAVA): P. unless you change the Constitution, this is bound to happen. The position in the States is to be reflected here but it will take ime because onethird of the Rajya Sabha changes There is no quesevery two years. tion of any lame duck. You have to go by the Constitution.

SHRI BHUPESH GUPTA: Therefore, I say change the Constitution.

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA): That is a different matter. Come to that.

SHRI BHUPESH GUPTA: I am coming to that. He raised that point. You are quite right. I am not disputing what you are saying. Now, an anomalous situation has arisen. What is the situation today? In the State Legislatures, all put together, we, who are in the Opposition, are in a clear majority. Those gentlemen and ladies, who are sitting here, are in a majority in the majority of the States today. Not only that. Take the latest census figure. I have found it out from the census office. India's population today is 507 million-not 1961 figure. According to that if you take the States' figures, you will see that 300 million today have gone out of the orbit of the Congress rule at the State level. Even as I speak here today, not counting Rajasthan, 228 million people live under Governments which are non-Congress Governments. Clearly three-fifths of our population today, even under this Constitution with all its limitations, have discarded at the State level Congress rule. Now, what happens to the federation? The federation should not be a constitutional usurption and yet it is so today. Here, in Parliament, well, the Congress Party, discarded at the State level by threefifths of our people, controls this federal Centre. When such a situation arises, two things happen. Either the concept of federation becomes a casualty in the long run or the unitary concept grows and a kind of constitutional crisis and, later on, a political crisis begins to grow, and the symptoms of it you see now. If today the Rajya Sabha reflected even 75 per cent of the nation's mandate, the nation's post-election composition of political forces at the Legislature level, the Presidential election would have been determined by those who sit in the Opposition and not by them. As you know, the votes in the Presidential election are counted or computed in a particular manner. In the States we have а clear lead over the Congress Party. In Parliament we would have had a lead, even with their 41-Member majority in the Lok Sabha, were it not for the

fact that the Rajya Sabha Members have a weightage in favour of the Congress Party of the order of 150 Members, which, translated in terms of Assembly Members, clearly come to 500 Assembly Members. This is the position. As you know, the value of Parliament's total votes and the value of all the Assemblies put together are equal. That means the value of the votes of 3,000 people is equal to the value of the votes of 700 people. We are 700 Members. The value of the vote of a Member of Parliament is roughly four times the value of the vote of a member of a State Assembly and we constitute the electoral college.

Now, this is very interesting. We have a lame-duck Presidential system. Now, the Congress Party today understand it. They are afraid of the risk now. That is why they are not in a position to lay down the rule. The moment we have suggested two names, almost all the Opposition parties agreeing together, the Congress's decision is in abeyance, it least, for the time being. They are discussing as to where the risk is less and which candidate is more risky from their point of view and which candidate is less risky. I can understand that from their point of view, I am not concerned with the Presidential election now, but that only shows that the entire parliamentary system, the scheme of it, has come up against certain staggering realities of our political life. Adjustment is called for. It is a good thing. They made an adjustment in cancelling the lame-duck session, but that is nothing. That is only a drop in the ocean. Now, the situation is such that many more such adjustments will be required.

Therefore, I am coming to the ve y legitimate point that you raised. 1 think the time has come for us to reconsider an amendment to the Constitution, especially the provisions concerning the Rajya Sabha and the State Legislative Councils, It is absolutely essential. It cannot be that democracy should be allowed to

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be held to ransom or parliamentary institutions should be allowed to be held to ransom by an artificial and unrealistic majority which has outlived its sanction, as in the case of Rajya Sabha. This is what I say. It is absolutely essential. Some of us may fall in the process. I agree. I do not mind it. After all, who are we? We are here to serve our parliamentary and democratic institutions. If some of us fall in the process, we may treat ourselves as martyrs to a great cause. Therefore, when I say this thing, it is not in a personal sense at all. I think it would be a good thing. Whether you retain this House or not, it is a matter to be discussed. If so, how are we going to retain it? What should be its composition? How should its composition change? After the general elections it has to adjust itself to the realities of the general elections and the result of the general elections, in the event of a big hiatus developing between the mandate of the people and the reality and the existence of the Rajya Sabha. Today a big gap has arisen between this House and the national mandate in the election. I do not say that it can be overcome immediately, but certainly you have to apply your mind to see that this gap is narrowed. If we do not do so, certain other forces may be at work in order to undermine the whole thing. Therefore, parliamentary institutions at this level have to be changed, if I may say so.

Well, you have seen the demand has come from a number of States for more federalism. Our Constitution is a cross between the concept of federalism and the concept of a unitary government. Decisions were not taken in a forthright manner by those who framed the Constitution as to whether India was going to have a really federal system or a unitary system. The federal system does not mean that we have undone unity. No. The United States has a federal system and yet the unity of the United States is very well maintained. The Soviet Union has a federal system where the States have even the right 2950

given under the Constitution to secede, if they like, and yet they are a strongly unified country. Therefore, this thing should not be counterpoised, namely, federation and unity. Unfortunately our constitutional lawyers at that time or those who formulated the Constitution did not apply their mind partly because they did not know or could not foresee perhaps how the situation was going to develop, even though they had before them the example of the American and certain other Constitutions by which they could go and settle the matter. This very, very important point I want to make in this connec-Therefore. the Government tion. should realise that times have changed; the canvas has changed; the picture has changed; new forces are in operation. That is why more of such adjustment is called for. Adjustment cannot be brought about by Ordinances. The Constitution in some cases will have to be changed.

Here I may say before I end that the Central Government, if I may say so, must develop now a federal outlook, not in words but in practice. A federal outlook means a complete reorientation of their old ways of When they were ruling thinking. under the sunshine of monopoly of power at the Centre and in the States, they were conditioned by a certain political reality which bred in them arrogance, authoritarianism and love for concentration of power all along the line. Today that landscape has changed where you have to find your course when a number of States holding power under different types of party Government co-exis, side by side along with the Centre which may not be in the hands of a party which controls even three-fourths of the States or two-thirds of the States or even half of the States as is .he position today. Therefore, I think it is absolutely essential that a federal concept should be developed.

Here comes the question of the functioning of the Central Government and the functioning of our

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[RAJYA SABHA]

[Shri Bhupesh Gupta].

Parliament. Mr. Vice-Chairman, in Parliament we should function now more as a federal institution. In the past the Congress ran it as an instrument of unitary system although with some federal strain in it. Today it is not possible. You have to function in Parliament as the centre of federal authority, and if you do not so, you will be creating a crisis in our political life the responsibility for which would rest on you. How to function in this concept of federation is very, very important. First of all you have to develop an outlook of adjusting to the realities in the States. You must think that the time has come when there should be a diffusion of authority and power including financial power. Financial powers are very important. Now you should be directing your course in such a manner that the constituent States of the Indian Union assume more and more responsibility and authority; not only that, but a greater say in the matter of resources without which the responsibility cannot be discharged. Therefore, autonomy in the sphere of economy and the management of the economy have got to be enlarged if the federal concept is to flourish at the Centre. If you dry up the springs of federal power, federal system at the State level, what goes under is the federal foundation here. It may look temporarily as if you are in authority but you will be undermining thereby the very foundation of a federal system if you come up and destroy or choke the spring wells of power or authority at the State level.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I may tell you that you have taken 25 minutes.

SHRI BHUPESH GUPTA: A few minutes more. I am not bringing you glamour and other things. Glamour is a part of bourgeois democracy; glamour is a part of bourgeois parliamentary system; glamour is a part of bourgeois diplomacy; that is why Ambassadors must have beautiful wives, as you know very well. Therefore, I am not going into all that. I say you must understand the import of the cancellation of the lame duck session. We must wake up to the course that we need to take. Many things will now happen unforeseen in the days when the Constitution was framed some seventeen years ago. Many things are now happening. They are happening before our eyes. I think by and large you subscribe to certain democratic concept. We should bring our collective wisdom and collective thinking to bear on the theme and the subject in such a manner that we can review our constitutional practices and conventions and even the provisions of our Constitution in the light of reality. Α constitution gets ruined sometimes if it is dogmatic, if it is rigid, if it does not know how to answer to the changing times and the changing situations. After all a constitution is supposed to serve a policy, a changing political situation and economic situation. It is supposed to give urges to the political, economic and other aspirations of the masses at the level where the Constitution operates, and therefore it is absolutely essential that we make certain changes.

Mr. Vice-Chairman, I am very sorry that we do not have the chance because of Rajya Sabha-and therefore, I feel very guilty about it. As I walk in the street, people will feel that I belong to a community of men in this House which is preventing the Opposition from electing the President as the Opposition likes. This is not a happy position for one to be in. People ask, what are you? Once I went to England in 1953. I met some of my old Communist friends in the student days-they were all well They said: "Lord placed in life. Gupta, how are you"? They thought that this House was a kind of House of Lords. Even though they said it jokingly, it is so. We should not become a kind of House of Lords. Now Mr. Vice-Chairman, why should we as the ruling party-when I say that, we are a ruling party, you are a ruling party, they are also a ruling

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party why should sthe wind party be interested in maintaining (a) Second 10 Chamber if we think that only those who can get directly elected should have the say? "That should be the generaloppinciple. "Even If In some places for some teason the ticameral system bbtains, the Second Chamber should not have the Wete over the mandate of the people. OII think, yourknow, this place has become a Chamber? As furias the Government ic d is concerned, "they rether people here. Why should Governors Become Rajya Sabha Members? I do not under-" standar With all respect to them, The personally take then very much." But why should Governors become Mem bersicot the Hajyao sabha after they retire, after serving three times dash Governors? They come "to" Raiva" Sabhavathte fag end of Stheir life." chn ration of power, in the monopoly

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Bengal) w They? come! as qubrhinated? 2 gether and will bring strengthedened ur parliamentary institutions, enliven

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[Shri Bhupesh Gupta.] andadtinarieit parties and noisesitizui, yna triswurkstennevoh od on sall av 10 sinov thead (at materialization and all in bluow factobeeden teattalian sall in bluow factobeeden teattalien sall of sall of factobeeden teattalien sall of sall of ratioity on a sall sall of sall of the sall of the sall of the sall of the factobeeden teattalien and the sall of the ratioity of the sall of the sall of the ratioity of the sall of the sall of the ratioity of the sall o should be found in order to meet cer-Вųţ tain constitutional intricacies. whomshould one cantire here hominate the Gavernors of thine "noti-Congress" Statno hone party Haking an inpostoit tion on nine Hugh-Congress Governments that they should take the The lame-ducleoicediation and an angle of the comparison of the second s

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df Ministers, And suppose a consti-tutional situation arises, wEitheroher has to completely bow, and heromae M very good in this matter 93(heroher to tester in Now why the 93(heroher M very good in this matter 93(heroher M very good in this in the set of the set of the suggestion is this that oan matter being 100 body should be created of all mond) if dongress chief Ministers of the States min and that Advisory Committee should ad bluons in that Advisory committee should ad bluons in that Advisory committee should ad the representative of the States min the representative of the States min discuss the grestion of the States min that another of the States min changing reality of the states min hould we the a recommendation in boad a panel should be given. The President will made then and there and a panel

dentrivillimuminate. But to bring in people of science and lise on from them county as under the provisions of the constitution, how can we deave this task to the provisions of the provisions of the provisions of the constitutions of the provisions of the constitution of the provisions of the constitution of the provision of the provisions of the constitution of the provision of the provisions of the constitution of the provision of the provisions of the constitution of the provision of the provision of the constitution of the provision of the provision of the constitution of the provision of the provision of the constitution of the provision of the provision of the constitution of the provision of the provision of the constitution of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the provision of the constitution of the provision of the provision of the provision of the provision of the constituting of the provision of the provisio

[Shri Bhupesh Gupta.]

and democratic parties also have their trial when the people have mandated them to rule their States. All these factors should be taken into consideration.

These are only suggestions, by no means are these exhaustive suggestions nor perfect ones. But along these lines we must work.

The lame-duck session—the abolition of the lame-duck session should be the beginning of a new chapter, of the rearrangement of our constitutional activity, of our constitutional approach, at the parliamentary level, at the governmental level, at different levels. That is my suggestion.

I do not wish to say very much. Many things I could have said. But I would like only to say here that with regard to the Rajya Sabha and other things, this matter needs a little Let us take a consideration now. little time if we must take a little time. My suggestion, therefore, is that the Central Government should convene a meeting of the various Opposition parties and also of the Congress Party-their representatives-and discuss this matter as to how certain constitutional positions have to be adjusted to the reality, quite irrespective of which party rules which State, or what is going to come. This has become very essential.

Well, finally, before I sit down, I am very glad today that the lameduck session is going, into the background. What we want is not a lameduck session but in its place, a roaring tiger session against the Congress policy. Well, that is the need. That is made possible because not even the arrogant Congress Government could ignore the temper of our people, the mood of our masses. And the representations made by the representatives of the people acting together in some places and acting in other places differently brought down the Congress in this manner. The abolition of the

lame-duck session is a sign of victory of our people.

Here, before I sit down, I just want to say how, when the election results were coming out, the British evening papers gave their headlines-"Shock after shock in India's elections; right and left hits to Mrs. Gandhi". That was how the British papers ran their headlines on the 22nd February as the results were coming. It is true that the lame-duck session has been hit by the election results. Therefore, I think it is essential that you take note of it. People have won; people have made their impression even before the new Parliament met. And it is all to the glory of our people and the electorate that they dealt such magnificent and destructive blows to the ruling Congress Party, to the concentration of power, to the monopoly of power, resulting in the first place in the abandonment of the lame-duck session. I hope these forces will go together and will bring strength to our parliamentary institutions, enliven them further and adjust them to the changing patterns of our political and social life with the common man coming on to the top of the world. The new Parliament has begun with the reduction in Congress Party's influence, it is a great augury, a good beginning and a heartening task. I hope this will continue in the coming days and years so that by the time we reach the next Parliament, the Congress Party will be turned into a minority and assigned seats in the opposition. Change of place is essential for the sake of democracy. The lame-duck session has been slaughtered but the lame-duck Government has to go.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): If the House has no objection, we may sit up to $1\cdot 30$. Shall we sit up to $1\cdot 30$? (After a pause) Well, then the House stands adjourned till 2.30 p.m.

> The House then adjourned at seven minutes past one of the clock.

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The House reassembled after lunch at half-past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

श्री सुन्दर सिंह भंडारी (राजस्थान) : उपसभापति महोदया, वैसे तो ग्रपने देश मे तीन बार पहले भी ग्राम चनाव हुए, लेकिन उन तीन ग्राम चनावों के बाद व परिस्थितियां प्रगट नही हुई जो इस बार चौथे ग्राम चुनाव के बाद हमारे सामने ग्राई हैं क्योंकि तीन ग्राम चुनावों के बाद भी केन्द्र में ग्रौर प्रान्तों में कांग्रेस पार्टी ही बहुमत में रहती ग्राई ग्रौर एक ग्रलग वात यह भी हुई कि जो चुनावों के पहले केन्द्रीय मंत्रिमंडल के सदस्य थे उनमे से ग्रधिकांश जीतकर ग्राते रहे, लेकिन इस बार इन दोनों चीजों में परिवर्तन हुग्रा है। मैं उन सारी बातों को नहीं दोहराऊंगा, जो मेरे मित्न श्री भूपेश गुप्त ने इस सम्बन्ध में कही हैं, लेकिन म्राज हिन्दुस्तान के जनसाधारण को इस ग्राम चुनाव के कारण एक ग्रवसर मिला सरकार की नीतियों के सम्बन्ध में राय वनाने का, उसको ग्रागे मौका दें या न दें उसके बारे में निश्चय करने का ग्रौर देश के बहुत बड़े भाग में व सरकारें जो ग्राम चुनाव के पहले थीं बदल गई हैं ग्रीर केन्द्र में ग्रीर केन्द्रीय मतिमंडल में भी सब बड़े बड़े दिग्गज इस चनाव में हारे । यह स्वाभाविक था कि ऐसे मंत्रिमंडल को ले कर जिसके ग्रधिकांश लोग चुनाव में हार गए, काग्रेस के लिए भी बड़ा क्रटपटापन होता ग्रगर वह उन्हीं लोगों को जो चुनाव में हारे हैं उन्हीं के माध्यम से इस लोक सभा का ग्रधिवेेशन बुलाने का प्रयत्न करती । मैं इस बात के लिए उनका ग्रभिवादन करता हूं कि उन्होंने यह व्यावहारिक सुझाव मान लिया ग्रौर एक ग्रन्तरिम कालीन ग्रधिवेशन जो चुनावों के बाद हुम्रा करता था उसको स्थगित करने का फैसला किया ।

इसी सवाल से दो प्रश्न ग्रौर खड़े होते हैं । इस बार ग्राम चुनाव के पहले भी देश के कुछ हिस्सों से यह ग्रावाज ग्राई थी कि यह

फरवरीका महीना क्रान चुलावों के लिए उपयुक्त नहीं है, हिमालय की तराई में ऐसे मनेकों भाग हैं जो बर्फ से ढके होते हैं, जहां वर्षा होती रहती है ग्रौर वहां पर चुनाव के लिए उस समय स्वाभाविक स्थिति नही होती श्रौर इसलिए यह मांग की गई थी कि इन चुनावों को इस समय न कराया जाय, उन प्रान्तों में जहां पर बहुत बड़ी मात्रा में चुनाव प्रभावित होते हैं उन सारे के सारे प्रान्तों के ग्रन्दर फरवरी मे चुनाव न करा कर ग्रागे कराए जांय, लेकिन कुछ मजबूरिया सरकार ने वताई ग्रौर कहा कि चुनाव इस समय होना चाहिए ।

उसमें एक भज़बूरी हमारी एक ग्रप्रैल से शुरू होने वाले ग्राधिक वर्ष की मज़बूरी है । ग्रप्रैल के पहले सारे चुनावो के बाद---लेम डक सेशन में ही क्यों न हो---वोट ग्रान एकाउन्ट लेने की ग्रावश्यकता पड़ती है । इस बार राष्ट्रपति महोदय ने अपने भाषण में इस ग्राधिक वर्ष के बदलने के प्रश्न को छुने का प्रयत्न किया है । मैं समझता हूं कि भारत वर्ष की साधारण परिस्थिति में यहांकी सारी कृषि उत्पादन की समस्याग्रो को लेकर हम चलें तो यह प्रश्न धीरे धीरे एक व्यावहारिक कठिनाई के रूप में सामने आता जा रहा है कि हमारा यह ग्राथिक वर्ष एक ग्रप्रैल से शुरू न होकर वर्षा के बाद शुरू होना चाहिए ताकि हमको रबी की फसल का सही म्रांदाज लग जाय ग्रौर यह जो एनोमेली बजट पेश करते समय हर बार उपस्थित हुग्रा करती है कि हम ग्रपनी ग्राय की स्थिति के बारे में ठीक प्रकार से निर्णय नही लें सकते, उसका भी निराकरण हो जाय । मै चाहूंगा कि इस प्रश्न पर समय रहते निर्णय हो जाय ग्रौर हम ग्राथिक वर्ष के प्रारम्भ को वर्षा के बाद स्थगित करने का निर्णय ले सकें । फिर ग्राम चुनाव के प्रश्न पर जो प्रेंशर रहता है टाइम का, समय अनुकूल न रहते हुए जो फरवरी के महीने में कराने की मजबूरी होती है, ग्रौर हर बार हुग्रा है, वह भी

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> इस प्रश्न पर हमें गम्भाग्ता के गाथ विचार वाजनसचाहित, क्रिके के साफ भौगे में किंहन सिंहता है, कि इत सब इसिस्थितियों में अगर हमे राज्य समा की ग्रावण्यकता यन्भव नहीं होती तो मै इस पक्ष का रहंगा कि इसको समा न कर देने में हमे कोई हज नही डीगा । में यूहा का सुदस्य हूं इस ताते से मैं इस अध्त को नहीं, ले रहा, लेकिन पर बाग साफ है कि कम से कम ग्रलग ग्रलग राज्यों मे प्रलग-ग्रलग विधान-परिषदो का कायम रखना इचित नहीं हूं । मैः चाह्यमा कि, जब यह प्रकार ना मिरे से उठा है तो कुम से कम सरकार ग्रव जो, नई विधान परिपदे बनाने का फैसला कर रही है उसके सम्बन्ध में यहा पर हम लिखार कर्त्ने के लिए मजबूर होना न पहे। इस बात : को सरकार ग्रभी से ग्रपने विचार में इसे कि इग वदली हुई राजनीतिक परिस्थिति से श्रव मध्य प्रदेश या और किसी प्रदेश में लेजिस्लेटिच कौसिल, की कोई मातृष्प्रकता तहा प्रतीज होती, और इसके लिए प्रयत्न न करे ।

' ईस टण का अपना एक कैरेक्टर है । हमारे देश का एक जन-मानस है । हमने ग्रपनी प्रणासनिक मूर्विधाम्रो के ग्राधार पर ट को राज्यों में बोटा है परन्तू हमारे अंभुत का एकता पर, हमारे सारे लोगों की सार्वद-णिकना पर 'उन राज्यो की प्रणासनिक ^उयवस्था-ग्रो के ग्राधार पर कोई भी ग्राघात, किसी प्रकार की चीट पई तो मैं समझ्ता ह हम उन प्रणामनिक मुविधाग्रो' की बहुन ज्यादा बजन दे रहे है और ⁽इस मुलभूत (ईकता को, सार्थ-देशिकता का हम भनाकर उसकी मज़रुप्रेंदाज करनी> चाहने हैंा हमने अपने देश में एक' मंघारमकः शासन प्रणाली स्वीकार की ग्रीर वह क्रींचे नक इसलिये नहीं ग्राखर पाई कि हम मारे देण में कांग्रेस पार्टी का ही गासन रखते थ त्राग्ता कमियां उस¹ संघारमक¹ भासन प्रणाली के ढारा देश की एकोत्मता और एकती ¹ं को प्रगट करने में जो गुजाइण थी वह एक पार्टी की ही सार्वदेणिकता; सब राउयों में काग्रेस पार्टी का णासन होते के कार

^{२२} [श्री सुन्दर सिंह भडारी]] सामने न ग्राए । यह कुम्भ का मेला लगभक उसी समय ग्राकर ग्रटक जाता है जव-ग्राम-चुनाव हम कराना चाहते है । सर्दियो के,मौसम की वर्षा, बर्फ, ग्रोला ग्रौर तराई के,क्षेंब मे मौस्मु की खराबियां हमें हमेणा तकलीफ देती हैं , इसलिए इन दोनों सवालों को हम जाट ग्रौर यह निण्चय करे कि ग्राम चुनाव के इस महीने को हम फरवरी मे ग्रागे वढ़ायेंगे ग्रौर यह बड़ा सरल हो जायगा ग्रगर हम ग्राधिक बर्ष के प्रारम्भ को इसके साथ जोड कर उसको बर्षा के वाद स्थगित करने का निर्णय न ।

चनावों के सिलसिले में एक प्रश्न यहा पर राज्यों मे जो परिषदें हैं उनके भंग करने कां उठा । इन परिषदों का गठन, परिषदो की रचना ग्राज की राजनीतिक भाषनाम्नों के साथ मेल नही खाती । मै यह महसुस करता हं कि राज्यों के ग्रन्दर परिषदे तोडनी चाहिए । राज्य सभा का प्रश्न में भी मानता हं भिन्न हे। इन-तकों का मै दोहराना नहीं चाहता । राज्य सभा रहनी ही चाहिए इस मत का मै नही हूं । साथ बैठ कर मारे राज्यों का मामहिक विखास : करते के नाते. राज्यों के प्रतिनिधि के रूप में हमा अपने कर्त्तव्य का पालन करे--प्रणाव **के प**रिणामों को एडवर्मली प्रभावित करने की दुष्टि से नही---इसके लिए ग्राज ग्रावण्यक है कि राज्य सभा का कम्पोजीशन ऐसा हो कि राज्य सभा में ऋाम चनावो की भावनात्रो का सही प्रतिनिधित्व हो सके । इसको हम लिस तरह अपने यहां लाग करे ताकि राज्य सभा का गठन ग्रोर साज्य सभा के अन्दर बैटे हुए सदस्य देश के अन्दर उभरती हर्न्सजनीतिक परिवर्जन के मार्ग मे रोडा न बने, बाका उपस्थित न को ग्रीर मार्वजनिक हम में जो मेन्डेट है देश के बहमत का उस बहमत को हम सही। रूप में प्रगट करवाने में सहायक बने, अपना मार्गदर्शन दे सके, इसको पुष्ट करने के लिए हमारा सह इन्स्टीट्यूणन मदद दे सके, लागों की राजनीतिक भावनाओं के विकसित होने. म किसी प्रकार की बाधा का ग्रहसास न होस-

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नही पायी । लेकिन हमारे सारे देश का एक · · · मामग्र है, हम सब एक जन 'है, हम 'सारे एक ें देश के निवासी हैं। यहां, पर कहीं भी हमने , जोड जोड कार भानमती के सूनके को इस देण ··· के मंथ में जामिल नहीं किया है । युब रियामतों ूमि अतूग अलग पादियों का शासन झा रहा हे, गणपन्तुः फिर भी ऐसे प्रश्न हैं राष्ट्रीय महत्व के, "जैन यन्न की समस्या है, सुरक्षा का प्रश्न है, राष्ट्राय विकास के सवाल है----ये ऐसे सवास है कि जिसको हम एक राज्य के दायरे में सोमित नहीं कर सकते । एक राज्य की सम्पन्नता , दूसरे लाज्य का भ्खापन, दोनों एक' दूसरे को ं 'प्रभावित किये विना नहीं रह सकती और हम ुं दुर्ग सिरे से इस देश की एकात्मतए को ग्रांस अबक देने के लिये, उसको सबल बनाने के लिये ्रं हैम्, निष्चित रूप से विचार करना चाहिये । , इत त्वजाकों के बाद ये सारी जीजें बहुत तेजी मे ेहनारे सामने आ रही है। मै चाहुंगा, जब हुम ंइंस रिंत्र जेन्टेशन झाफ दि पीपूल ऐक्ट में झमेन्द्र-ोमेक्ट-पर किचार कर[,] रहे हैं तो जो चनावो के "कारण'देश'के ग्रंदर 'ग्रीवंश्यकताएं प्रकट हई ...है, जमरंग व्यवस्था संबंधी भी, उसके साक "साथ रदेश को बलवान बनाने की कल्पना करके हमने अलग अलग प्राटियों को मौका दिया है , ग्रलग जलग, सरकारें खनाने का । लेकिन 'वह ' ग्राप्तग ग्रार्थियों को मौका देने का मतलब ेंयह नहीं है कि हम उन राज्यों की इकाइयों "को गयक करना चाहते है या उनमें मे देश'के ें श्रंदर कोई नयी चीजें, पैदा, करना, झाहते है जो सब राज्यों में केवल काग्रेस की राज्य ्स स्कारे, बचने के, कारण मैकः महीं होसी थीं—– ्धनः बोनों खोजों को जोड़ने की, भ्रेम निमणि करत, को कोशिश, तुक्तरेत में चाहसा कि इन ाचनावों। से बैदा होने वाके छन मूलभूत प्रश्नों ें भर विचार करके एक न्यू नीति निर्धारित ुत्तरन् का दुम्रे ज़ल्द से जल्द मौका जेना चाहिये भ ame-duck Session was not istherated here only but is being traditionally observed in many other parliamen "SHRI Do /L. SEN GUPTA:" Madam Deputy: Chairman, 'L support the Bill and Itam glad that the process of rethinking has started. In this process, 2962

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many things must be done. I would particularly draw the attention of the hon, Minister and of this House to certain anomalies that you find in the Constitution Scheduled Castes Order. Part XIII, West Bengal. They appear on pages 57 and 58 of the Manual of Election Laws. I am referring to certain features of that. In West Bengal, throughout the State, certain castes numbering 12 are considered Scheduled Castes. Then there are 41 castes in respect of which the heading is "Throughout the State except in the Purulia district and in terriransferred from the Purnea of Bihar". These 41 castes

who''are Scheduled Castes in Bihar, are not Scheduled Castes in these two districts, but so far as the rest of West Bengal is concerned, these 41 castes are Scheduled Castes.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): Madam Deputy Chairman, what is the relevance?

, MOSHRI D. L. SEN GUPTA: The relevance is to what are the processes you have got to adhere to. You have started only one process. I have prefaced my speech by saying that. If you did not follow it, I repeat that there are many things to be done. oThis is an amendment and we are entitled to refer to the difficulties of the enactment as a whole. That is a principle well settled and the hon. Minister may take note of it. So these 41 castes are not treated as Scheduled Castes in the two districts of West Bengal, namely, Purulia and Punser

 [Shri D. L. Sen Gupta.] is an amendment of the Representation of the People Act. This is an amendment and so I am suggesting that there should be an all-comprehensive amendment.

THE DEPUTY CHAIRMAN: That suggestion you may make.

SHRI D. L. SEN GUPTA: I am making. What I am saying is that this is a piecemeal legislation and so there should be an all-comprehensive legislation and I am suggesting in what direction it should be. I think one's wisdom will not fail in respect of the appreciation of my part of the argument. So I am indicating that if legislation hereafter is to be enacted by changing or amending in this manner, it will take a long, long time. I am highlighting an anomalous position as it stands now. Similarly, another thing I want to indicate 1s that the Representation of the People Act provides for fair and free election. This fair and free election business, in my submission, is not possible because of the present system of allotment of symbols as it stands now, that is, Rule 5 of the Conduct of Election Rules, 1961-page 371 of the Manual. Now, fair and free election means that every contestant should have the same opportunities-same difficulties or same opportunities. If that is so, then how is it that the Congress Party or any other party gets five years to popularise their symbol-as a matter of fact, for the last four elections, the Congress Party knew what their symbol was and so did the other parties-while there are other parties, smaller parties, who are not given symbols early? In their cases, for the Lok Sabha, a candidate gets one symbol and for the Assembly, another symbol. The symbol difficulty can be removed thus. If a person contests for the Lok Sabha belonging to a small party, whatever party it might be, his base candidate for the Assembly should be given the same symbol along with him, to avoid confusion. These two important suggestions may be noted and in the future, a comprehensive amendment

may be brought incorporating these suggestions.

NABI SHRI GULAM UNTOO (Jammu and Kashmir): I rise to support this Bill further to amend the Representation of the People Act, 1951. I think my hon. friend who preceded was not entirely relevant to this Bill and he devoted much time to the symbols and other Castes. The purpose of this Bill is to bridge the gulf caused by the earlier dissolution of the Third Lok Sabha and the enforcement of the Ordinance passed by the President. It is now necessary to adopt that Ordinance which is an amendment to section 73 of the Representation of the People Act. Section 73 related to the publication of the results of the general elections to the House and to the State Legislatures. The purpose of the Act makes it necessary to read sections 30, 53 and 66 which relate to nominations, scrutiny and fixing of the final dates for the elections. In our elections. the final day of the completion of the elections as notified by the notification on 13th January, 1967 was 1st April. In the principal Act, section 73 to which the present amendment is sought, related that soon after the date of the completion of the elections, the Election Commission shall notify the list of candidates who are elected and therefore it can be said to have been duly constituted the House or the State Legislature and therefore it was quite essential for the President to issue an Ordinance to bridge that gulf.

As the House is aware, soon after the results were out, the Opposition parties, to gain a psychic victory over the Congress, manoeuvred to represent to the President that the old House should be dissolved before the then scheduled date for the lameduck session. The tradition of the lame-duck Session was not followed here only but is being traditionally observed in many other parliamentary democracies of the world. However, this half-baked triumph of the Opposition could not saddle them in

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power. The Ordinance was a 'must' because, as per the interpretation we had to wait for an official gazette notification from the Election Commission for the list of duly elected Members and in the absence of such a notification, no duly House or State Legislature could have been constituted and such list could be notified only after 1st April 1967 and not before. The dissolution of the old House before the scheduled time made it incumbent upon the President to issue such an Ordinance which could remove the limitation of the time-bar on the Election Commission to notify the list after the results are out. I would therefore pray that such a step is quite in accordance with the democratic traditions of the country.

As for the points of Shri Bhupesh Gupta as to the federal status of the country and the tradition of dissolying the lame-duck Session, I think that our country, in view of its various languages, races, colours, etc. at the time when the Constitution was framed, when the Constitution was being framed, the Constitutional Pundits thought it necessary because the Britishers had left the country and the various other States that were functioning under the British regime were of such a character that a unitary character of the Constitution was a must or the need of the Therefore the step taken by hour. the then Home Minister, Sardar Patel, to unite the entire country was the correct one.

SHRI D. L. SEN GUPTA: That is not in the Bill.

SHRI GULAM NABI UNTOO: That is the point. One of the Members raised that the need of the hour was that we should have gone towards a federation and they were not proceeding so at the time when they framed the Constitution and that a unitary type of Constitution would not suit the country. My point is that a unitary type, a quasi-federal type that our Constitution is, is quite in accordance with the taste and mood of the people living here because ours is a country where there are divergence of culture, language, religion, etc. and unless we have such a Constitution as we have, we cannot remain as India, in spite of the fact that we have various languages, religions, etc. If we have to continue in a united way as an integrated India, the present type of Constitution is well suited and in accord with the times.

As for the reference of Mr. Dahyabhai V. Patel regarding inside elections in the Congress Legislature Party, the point he referred to in his speech, was not relevant. It is for the parties to look to their own interests and to elect their own officebearers.

Thank you.

श्री बो० एन० मंडल (बिहार) : डिपुटी चैग्ररमैन महोदया, जो पीपुल्स रिप्रेजेंटेशन एक्ट का यह ग्रमेंडिंग बिल ग्राया है मैं इसका स्वागत करता हूं। एक यह जो गड़बड़ी थो कि जहां पर चुनाव हो गया हो चुनाव के बाद रिजल्ट डिक्लेयर हो गया हो वैसी स्थिति में पुराने मेम्बरों को बला कर पालिया-मेंट का सेशन करते थे। यह जनतंत्र के खिलाफ बात होती थी। जो एक चुना हम्रा ग्रादमी है उसकी राय न ली जाय तथा जो हारे हुए है उनको पार्लियामेंट के सेशन में बला कर उन से किसी बात की राय ली जाय यह जनतंत्र के खिलाफ परम्परा चली म्राती थी। वह परम्परा इस म्रमेंडिंग बिल के जरिए खत्म हो रही है। इसका मैं स्वागत करता हूं।

साथ ही साथ भूपेश जी ने कुछ सुझाव दिए थे कि जो जनतंत्र हिन्दुस्तान में चल रहा है उस जनतंत्र को सही रास्ते पर लाने के लिए कोई रास्ता निकालना चाहिए । जो पहले की शासक पार्टी थी इस हार के बाद उनका भी ध्यान इस ग्रोर गया है कि सही तरीके पर जनतंत्र चलाया जा सके । इसलिए इस परिस्थिति में जनतंत्र को चलाने में जो

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(भी बी॰ एन् काल जो का र राज्य र ठात्या पर है राज्य रा

मन्दर से ही गवर्नर का चुनाव हो । मैं - स्पति () 10 कि 2010 101 जोग को भाज जो - समझता हि कि प्राप्त हो जाया तो आज जो - समझता है कि सम्बद्ध के जाया तो आज जो - समझता है कि सम्बद्ध के जादी हो से संपति हो स्वान - जा को जो समझौत से बातपत्हो कह जोही है - जात है । इसी तरह से सीझिरट के बात है । इसी तरह से स्पीकर और बात ही जात की चुनाने में सहलियत होगी । हो जमतव की चुनाने में सहलियत होगी ।

ં નુંવાય ન

गिर्फ इस वित्ता के माथ गाथ एव. बात की मिलित की मिलत की मिलित की मिलत की मिलित की 1550 STE महता का का का जा जा जा जाता खावता चाहता कि कि हमांग कास्ट्रीटेय शन कहता है कि डेमोर्चटिक तरीक से यहा की गवनमन्ट खलगाना के हमान का का का का का का कि खलगाना के हमान कि से बालिग मताधिकार है उसके आधार पर चुनवि होगा ग्रीर उसी से भारतत्व चलाया जायगा-ऐसा संविधान मि कही गरा है। हो बोलिंग मताधिकार के अधिरि पर जो पालियामेंट को बताने की बात आवार पर जा गाउँ के महार गरीत के नहीं प्रीर जनतव की चलनि की बात है उसको करी ग्राउट करने के लिए यह पॉपल्स रिवेजे-टेशन एक्ट बना है लेकिन अपब तुक जो अनु-में इंग्रा हे उस मिन्भे के माधार पर यह किश्वित रूपसे कहे जा सिकती है कि हिन्दु स्तामा की जो पापलेशन की दिनावट है 'जिसिंग्रिंग का' प्रदर्भी' हिन्दूस्तान में 'रहता है चहि जाति के ग्रीधार पर, धर्म के ग्रीधार मेर वो द्विंगेनामी' के प्राधीर मिंपर या फिरोमइ समाजि में गिरोहबस्दियां है वहि इंग परिस्थिति में जनतंत को चलाने में जो

अकास्ट को हो, अमेहि धर्म की दूस, संद गहै जनमा। मर्वममेंटगमें जो। रिफ्मेक्शन हीमा ा माहिए और गर्वनमेंट के चालने में यानी गुवन-मुंद्र की नीक दियसों तम लह सबा तम जही aहो पायण्वहै गण्ण इसीसिएं हिन्दुस्तान की जिमतल ठोक से तहां चल रहा है।... आज ्रहिन्द्रस्तान् में को। वानूना बने हैं उन 'कामूमों ाके जरिएं जो वीजें समाज में हीनी चाहिए ुवह, नहीं हो सही है। उसकी जड़ में एक ्राबातायहाधो।है।कि जिसकेंग की हमारी ¹पाँचि-"यामेट"है जिस"ढग की बियुरीकेसी है इस , मेल्वे, जरिए, से जो। कानून । बमना चाहिए, ाकान्न पर जोगग्रममा होमा चीहिए' जिसनी प्रवर्णह°से हिन्दुस्तान के ग्रन्दर जो रहने वाले महैं भी सिंह स्ट्रिस में की प्राप्त स्टें हैं वे पंनप सिन्, इस हिंग की लात शामन में तहीं हो भाई इसण्केः सिंगु अभिवतेः की जरूरते है । , यह, कैसे किया जायगा- चाह, पीमुल्स -t त्रिप्रोजेंद्रेशनः एक्टत्को एमेंछः करकेः हो।¹म्बाहेः एककेम्ब्रास रूख पनपा सक्ते^मा उस्मारी¹²¹ पार्टी ग्ध्रमेग एक सुझवि दिया था कि पिछड़े हुए जोगों, तथा कि जिस्ते के लोगों, 1ती। लिए.जो.c.95 r.फीसदी हैं उनकी अप्रणति को -ालिएः विशिषभेषास करना पहेंगा राज्याति ्लीगी मेहमा स्ता, आदिवासी, ब्रह्म होतितः स्तान्य केहमा स्ता, आदिवासी, ब्रह्म हरिज्ञतः . अहर पिछन्ने हतवने के माललमाम्भी ए ईसाई। भ्मी सेते हैं जी हिन्दुस्तीन की मुंबीदी में सैंकड़ें में 95 लोग हैं। इन लोगों को ेरिमेजेंटेंशन⁽¹⁾ पीलियामिंट, लेजिस्लेंधरा या गवर्नमेंट की सविसेज में जी होना चाहिए विहानहोही रहा है। यह सम नहान, संकितन) ्रीह-बडीहोनी हो । इसको हम ाजोग म दिवन ьरहस केखलें हैं आ अगर एक मांध्यमें सौ ग्रादमी -किन्तु के मार्ग के मुल्लु के मुल्लु के मुललु के मुललु के निर्मा के मार्ग के मार्ग के मार्ग के मार्ग के मार्ग क ्एकाः सादमी दूसली जत्फ है। बिहा एक जैसे दभी भ्रमराभावने में हे० सबँदेश्वनी जीने पहुंचीन को नि ागा है, स्वीर के मिल्लू स्वीत किंत साहा कास। 1311 सब्दर्भ हैं, ती, उसके सुताबिक साहा कास। अहे Canshridian का माला कि 10 का 200 हो 19 का 20 का 20 की 3unde with the faste and muchels is a ग्रौर सरकार के वीचे है उसकी हटाने की

ा. 1901] (मालता) । एम॰ के॰ पार्टी है जो

mom राजन्त्र के 1 m (जवाही/ जनसंत/ सही। । रास्ते " जर चल'सकेता है "" इस लिए में चाहता िन्हें हुस् पर भा सरकार विम्नार, करें सरकार ा खक काम्प्रीहेंसिना एसेंडिंगा बिला लावे चाह · ''वहे रिपल्म रिप्रेजेंटेंगन' ऐंक्टे को ' एमिंड' करने से हो या करिटोट्यूणन को एमेंड करने से हो। ऐसार बना अडर कार्ये कीस से हिन्दुस्ताम िक्त सर्वसिंधारण की उठीया। जी सकी उनकी होने के जिनकी उठीया। जी सकी उनकी दुर्दे रेजे के बाल पालियामेंद्र, जोज़िस्लेचर... तथा ः । मंग्रे मधिसेज पें हों/ जाय/णे मां/ होंने पर जो ""उनका देख तकनीक और कठिनाई" है उसके ुक्तीलिए ये प्रपर्ना नीति अपने आप हा बना - (सर्मेंगे) आज (दूसरे: बमाने है उनके ' लिए ्यम्बद्धाः का कार्यकर्त्तः सफ्तु हही हो पातीः । ता इस. आरेर, भी में सरकार का ध्यान की चना ា (ព្រំពុរផ្លូក ហ n they gav nd that ubmssbague))) ज्र्भ्यः व्यक्तिभद्र याजीं? (जिहार))) मैंडम " डिपुटी चैंयरमने महोदया, इस विधियक पर - เด่น ไม่ 260 रजन्म त. 25 महत्यत २३ मण्ड भारति । 27 मुझुन्वीलने की ख्वाहिण नहीं थीकावर्स जीवा n fhe .cre nonbomm आति राजनारायग - प्रापति नाम 2 ब लाखरिगया थी, श्रीप नहीं थे । महोदया ... 12.5 ्राग्ता भी शालाम् मणी जबकिन कुछ जल-जनसूल करते.हई लगभी दलीलें दी गई, ज्य सतिए मुझे मजबूर होना पड़ा इनको ग्रच्छी तरह से जवाब, देने के लिए। 52 से लेकर आज तक जो लोक सभा के मदस्य चुनकर असिर्म् थ, गडनकी अवधि पीपुल्म रिश्रे जेंटे शुन एक्ट में निर्धारित उसी, उसके मुताबिक . इताने साल तवा रहते थे, 'चाई के राउंधे सिमा ामेश्मेम्बर होग्या लोका सभी कि मेम्बर हो। उद्दुहरू गुरुगुरु का ग्राम्बर हो। गतिन, इस बार कुछ अपोजिशनः पार्टीज के ग्री रफरेंस कारने की वजहार से मुछ लोग ंबेंड भिही मिए । अहते थे न कि जनता को राग १० देखात्वात्व हे ३०५ १०० २०० २००१ २००१ २०११ भागता विश्वार करे हुए गुरु प्रति प्रमिन प्रति प

एम० के० पार्टों है जो इस वक्त मद्रास में बैठी हई है। इस इलेक्शन से जनता ने वतलाया कि सब जगह कांग्रेम आई है, मही तो डी० एम० के० ग्राई हैं । जो उधर छुटभइए बैठे हुए हैं वे कहते हैं कि इस सरकार को बैठने का हक नहीं है । दुनिया भर की पालियामेंटरी डेमोंकेसी में एक सबसे ज्यादा बहमत वाली पार्टी मरकार बनाती है । अखबारों में पढ़ते हैं कि इतना बहमत होने पर भी 'मान न मान मैं तेरा मेहमांन,' 17-18 पार्टियों का चूं- चूं का मुरब्बा वनाया । कहां जनसंघ, कहां लेफट कम्युनिस्ट, राइट कम्युनिस्ट----सब' मिल कर कोई पार्टी हैं । मद्रास की जनता ने दिखलाया है कि हम यदि काग्रेस को नहीं चाहते हैं तो डी०एम०के० को चाहते हैं, लेकिन किसी ग्रांर एक पार्टी को नहीं वनाया । यह चू-चू का मुरव्बा ग्रौर यह ग्रनहोली एलाएन्स चलने वाली फिर भी बराबर चुनौती देते नही है । हैं कि जनता ने बता दिया कि बैठते का हुक नहीं है। तो में आप से जो विरोधी दूल के लोग है उनसे कहना चाहता हूं कि अगर ग्राप पार्लियामेंटरी डेमोकेमी की वात मान कर चलना चाहते है तो हमारे प्रधान मंत्री श्रीर कतिपय जो विरोधी दल के लोग है ु उनकों इस तरह से करना नही चाहिए था। ुलोको सम्पा के सदस्यों की जो ग्रवधि नियत थी उसे इस तरह से कम नही करना ु, चाहिए था । इसलिए मैं द्वी, जवान में इस विधेयक का स्वागत करता हुं/०१ **क्योंकि** _{श्र}हमारी सरकार की तरफ में स्राया है तो काग्रेस सदस्य होने के नाते हमें भूि कहने का अधिका हु है। चाहिये यह था कि जिन प्रातों में जो पार्टी सब से बड़ी तादाद में ग्राई हो उसको राज्य चलाने के लिये कहना चाहिये था । एक मद्रास को छोड़-कर सभी राज्यों में कांग्रेस के मदस्यों ज्यादा तीर्दाद में ग्राएंहि । ठीक हैं, ग्राज राजस्थान की ईहाई दी जा रही है और इनकोन कमिकेर को कहा स्मिल से बिना लगाम के जो खडे होति हैं उनको बैंगे करेगि गएक रोज संख्या-

[श्री शीलभद्र याजी]

ड़िया जी को पकड़ते हैं, एक रोज राजा महारावल को पकड़ते है, राप्ट्रपति जी के यहां जाने किस किस को पकड़ कर ले आते हैं, खड़ा करते हैं । अरगर आप मचमुच चाहते हैं कि पालियामेन्टरी डेमोकेसी पनपे और हिन्दुस्तान में पालियामेटरी डेमोकेसी से समाजवाद की स्थापना हो तो इस तरह से कहने से काम नहीं चलेगा । हो सकता है एक उसूल के लोग एक साथ हो जायें तो शायद पालियामेन्टरी डेमोकेसी सकसेसफुल हो जाय नहीं तो ऊलजलूल बातें करने से, शासक पार्टी पर प्रहार करने से कुछ काम होने वाला नहीं है ।

इन शब्दों के साथ मैं यह कहना चाहता हूं कि या तो एक ग्रादर्श वाले, एक ग्रकीदा रखने वाले एक साथ मिल कर सरकार वनाएं नहीं तो हिन्दुस्तान की जनता को बतला दिया जाय कि सारे हिन्दुस्तान के सभी प्रान्तों में, सिर्फ मद्रास को छोड़कर, ग्रौर केन्द्र में कांग्रेस की सरकारें बनेंगी । जो ऊलजलूल बातें करते हैं उनके मामने सरकार को झुकना नहीं चाहिये ।

THE DEPUTY CHAIRMAN: Mr. Abid Ali.

SHRI ABID ALI (Maharashtra): I may speak after my hon. friend over there.

THE DEPUTY CHAIRMAN: I have called you.

SHRI ABID ALI: He wants to speak, Madam. Let him speak.

श्रो राजनारायण : क्या ग्राप ग्रभी तैयार नहीं है ?

THE DEPUTY CHARMAN: Mr. Mandal has already spoken

श्रं(ग्राबिद ग्रली : तैयार तो हमेशा रहते हैं मगर ग्रापके साथ ग्रच्छा लगता है।

श्री राजनारायण : वे समझते हैं कि शीलभद्र जी की स्पीच हो गई हैं, उनका मुकाबला उन्हें नही करना है ।

SHRI ABID ALI: Our friends from the Communist benches have made certain statements, Madam, and I feel that I should make a reference to those statements, particularly to their suggestions about unitary type, federal type and so on. May I ask them this question? Is it not a fact that the Congress is the only party which has gone to the people as one party and got a mandate from the people? I say no other party in this country has so far attained that status of enjoying the mandate of the people. It is true that so far as the particular State of Madras is concerned, the D.M.K. has been elected. But as the hon. Member was making a reference to Bengal and other States where non-Congress Ministries have been formed, I want to say one thing. Madam, one thing in particular is forgotten when they say this and that is that still Congressmen, that too senior Congressmen, are the Chief Ministers in those States and it is the Congress organisation which has the honour of supplying Chief Ministers. Except in two States in the South, in all those parts where non-Congress Ministries have been formed, they had to take shelter under the leadership of Congressmen. As for these hotchpotch Governments, one has already toppled in Punjab and others may, in the near future, also topple down.

श्री राजनारायणः बहुत जल्द।

श्रीमती सरला भदौरिया(उत्तर प्रदेश)ः हरियाना का भी जिक्र है ।

SHRI ABID ALI: In Haryana also a congressman is the Chief Minister. That should not be forgotten. As for Bengal, Bihar and U.P., I say that senior Congressmen are the Chief Ministers there. They say that the Congress has not got a majority of votes. But is there any party which got more votes than has the Congress has got? None. Therefore, to say that at the Centre the Congress has no right . . .

فقيقانب

श्रीमतो सरला भदौरिया ः प्रतीक्षा कीजिए, 1972 में वह भी हो जायगा ।

श्री ग्राबिद ग्रली : क्या मालूम वह भी होगा कि बाकी नाश हो जायेगा । यह तो, जो जिदा रहेंगे वे देखेंगे । ग्राते हैं, जाते है, रहते है, दुनिया इसीलिए बनी है । हमेशा रहेगा कौन, सिवाय नाम अल्लाह के ।

Madam, I was saying that we have the right. If they say that it is not proper for the Congress to be here and has no right to form a government here, then it is for those, who make that statement or claim to resign, to quit. After that, let them go again to the electorate and get their mandate. But for that nobody has got the courage. Those who have got lesser votes than we have, they are forming Governments in some States. They got less number of votes than we did and still they blame u_s for forming the Government here.

श्रो राजनारायण : बड़ी मुसीवत में फंसे हो ।

श्वी ग्राबिद ग्रली: मुसीबत में? मुसीबत में, ग्राफत में, नाकामियों में वही ग्रादमी ग्रादमी है जो हिम्मत न हारे। ग्रगर है भी मुसीबत तो उसका मुकाबला मर्द इन्सान ही करता है, बाकी रोते रहते है।

He said that we bring in people here who have been defeated in the elections. I would ask these friends to make their statements after making a little study of the points on which they want to make their statements. Let them make a list of the persons of the respective parties sitting on those benches and see how many of their stalwarts have been brought here into the Rajya Sabha, after they had been disowned and defeated by the electorate. And then make a list of the persons on this side. On this side (Amdt.) Bill, 1967

they will not find even one per cent of what they have been bringing in. Is it not a fact that recognised leaders of the respective parties in the Opposition have been defeated and they have come here to sit on the front benches? Hafiz Mohammad Ibrahim was a Member of the Rajya Sabha and when he got defeated in the elections, immediately he resigned and went out.

SHRI S. S. MARISWAMY (Madras): And became a Governor.

SHRI ABID ALI: Of course.

SHRI S. S. MARISWAMY: Bringing them to the Rajya Sabha is one matter and making them Governors is a different matter?

SHRI ABID ALI: My hon. friend was not here when that statement was made to which I am making a reference. That statement was made by one who is a beloved of the hon. Member also. Although they both may fight each other as Swatantra and Communists, how much they are handin-glove here, is known only to themselves.

The hon. Member made a reference to an ex-Governor here. I am referring to the hon. Member who delivered his speech earlier here. Now, Shri Jairamdas Daulatram has been nominated by the President to represent a special interest, the interests of the Sind. Unfortunately Sind went to Pakistan. Shri Jairamdas Daulatram is a recognised leader of Sind and . . .

SHRI SHEEL BHADRA YAJEE: Of India.

SHRI ABID ALI: Yes, of India. Of course, he was a prominent freedom-fighter.

श्री राजनारायण : विश्व कह दीजिए । हम लोगों को क्या ऐतराज ।

श्रो ग्राबिद ग्रली : इतना झूठ बोलना ग्रापके लिये छोड़ दिया ।

[Shri Abid All] 11 I was referring to the fact that he vis protecting those interests and if the -president thought it appropriate to . mominate Shri Jairamdas Daulatram inhere it is something which should be wery much appreclated and not something that should be criticised. When Shri Jairamdas' Daulatram proposed in the inclusion of the Sindhi language in the list of languages mentioned in . our Constitution, that was very much appreciated by those hon. Members the day before yesterday and today they stand up and eriticise him. "That, of course, is very unfortunate. Now . they talked about lions roaring and all that These are the lions as they are - called गतीच के शरे lions made on the carpets. These are lions of that kind honly; nothing more than that. Who is noaring and where are ' the lion's? One would want to see them. But if they are happy with that position, 'I do not prudge it

., n ninNow it should be remembered that we also belong to the masses. We have been very much with them. What | are the conditions which prevailed in the country and what are the expecta-"tions which they raised in the people? One of them was about food. We "know there is difficulty about food and " it is a thing which everybody dislikes. "Of course, an attempt is being made to improve the position but people in the South seem to have thought, Let us try and vote for some other party; perhaps they may be able, to be help-"ful in regard to food'. And what was the promise given? The promise was that they would get three measures of rice for a rupee. We all know that three measures means 9 lbs. And people are getting disillusioned already.

SHRI'S. MARISWAMY: Not at all; you are wrong.

SHELLABID, ALL: Accepting the suggestion of the hon with Member, I would ask him: Have they been given 9 lbs.? If they are not given 9 lbs. then there is bound to be terrible disappointment. If is obvious. ŧ

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iff not now, it is bound to come about a httle later. Perhaps people, are waiting and perhaps they believe, they appreciate that within a month the new Geveniment may not be able to give them Olibbu filt may take time. But certainly, they are getting disillusioned because it was said the moment the party cance it was said the moment one party cance is your, three measures will the given All the same, there is some slight reduction in the price of foodgrains in Tamil 'Nad.''I accept that, but again it 'Should be remembered...

HRF'S. S. MARISWAMY: I want to elarify the position. He is building up. His? case on wrong premises. Kinely 'excuse' me for my interruption. The D.M.K. Teader said that they would try to give one measure "fur a rupee" after 'assumption of office - and them endeavoir would be to give three measures per Tupee. Not imimmediately) let him correct his state-- ment and them proceed.

THE DEPUTY CHAIRMAN: In any case it is beside the point. Come to the Bill.

SHRI ABID ALI: Here in this Rajya Sabha the way things are going nothing is beside the point "You may say that I am beside the point

will be a poor imitation for out "

SHRI ABID ALI: Mayne; 1 wish that we stick to the rules and I wish ...

- २२२२ अभि राजनारायण ः िजी ह्वाहिये, गो हे बुोलिसल

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shorisiit and true that three measures were promised and three measures

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the People 17 H8A2 are not given? It may take some time; I also appreciate it but it may not be possible for the Government of Tamil Nad to give three measures of rite for a rupee and therefore people will be disappointed. If the hon. Member says that they are not a people will be disappointed. If the hon. Member says that they are not a people will be signed a give it is the provided of the people SHRI S. S. MARISWAMY: They are going to give it; you will see that. They are just SHRI ABID ALI: Nine lbs.? Then I will honour them. I will love them. F	A 1967] (Amdt.) Bill, 1967 2078 2 much ice. Nobody, as I have sub- mitted earlier, has been able to get the mandate of the people; it is only we who have been enjoying that pri- vulege But already from what they are doing, in spite of the stunts that are being created here and there- people know what is stunt and what is realityif we were to (Time bell rings.) Can I continue? THE DEPUTY CHAIRMAN: You may go on if you want to but you are speaking on food.
SHRI S. S. MARISWAMY: For the	
information of the hon. Member let me tell him that at the time when the	प्वाइन्ट नही रह गया है ।
Britishers were there they were giv-	श्री श्राबिद श्रली : जो हा, वोइन्ट तं
ing 9 measures per rupee	डमारे पास कीभी रहते ही तही है मगर घाष्य
SHRI ABID ALI: The Britishers?	कुण्नी लडने ये लिए हैमेणा नैयार रहते हैं।
The Difference of the Second States of the Second S	कुरुण जहा के लिए हुनुरा ज्यार्ट्स हुन फिर भी अल्लाह ग्राप पर ज्यादी मेहरेबानी
SHRI S. S. MARISWAMY: Yes; so	
it is not an impossible thing to give	करे, ज्यादा तांकत र ग्रौर यादा ग्राप वर्जनी को किन्द्र का कर
three measures	हो जाये। इत्या कर महत्व
THE DEPUTY CHAIRMAN: In any case, it is hypothetical. Why not wait and see? SHRI ABID ALI: I was also having 18 measures when I was a child. That	Any way, Madam, my request is that, the Government should not be bullied and not get entangled in these phrases. It should feel that it has a right to be here and this idea of pleasing too much the Opposition parties will not bring good to the country.
is not the question. The question is	
1. v. v. v. 1.	Thank you.
SHRI P. GOVINDA MENON: What is the volume of the measure?	श्री राजनारायण : माननीया, मैं ग्राबिद
SHRI ABID ALI: It is 3 lbs.	ग्रली साहब की मुसीबत को समझ रहा था। जोई जंगन का जिसी जगर के को के ना
SHRI P. GOVINDA MENON: You	कोई इंसान जब किसी लचर केस को ले कर
say that; nobody has said it.	चलता है तो उसकी वही मुसीवत होती है जो ा
SHRI ABID ALI: The accepted volume is 3 lbs. France in the intervention of the	ग्राबिद यली साहब की हुई । वे बेचारे कह भी 🤹 नहीं पाते थे कि क्या कहना चाहते है । 🖓 🖘
יישור דיד דיד דיד אינא אינא אינא אינא אינא אי	के कार जाको स्वाधनका को सबले थी।
Anyway, Madam, what I say is on	मैं कुछ अपने प्वाइन्टम को पहले ही रख
this wrong premises assertions were made and propaganda was done and	इ् । जो मुर्सावत पडी थी ग्रौर जिस की तह में ग्रमेंटमेंट को विधेयक के स्वरूप में लाने की
they have been able to win in some	
constituencies. But always to stand up	जरूरते पड़ी, उसमें हम लोगों को काफी
and say that the Congress 1s defeated, the Congress has gone, the Congress	तकलीफ उँठानी पड़ी थी । राष्ट्रपति के पास
has no business to remain here or t	बहुत रिभिजेंटेशस करने पड़े थे समाचारपत्रों
remain there, all this does not cut	में बहुत बयान देने पड़े थे और पूरे आकडे हाना पर हर के कि

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[श्री राजनागयण]

उस समय भी दे दिये गये थे कि इतने लोग हारे है कि इन लोगों को ले कर के ग्रगर यह ग्रन्तराल ग्रुधिवेणन बुलाया जाय तो यह उचित नहीं है। इस बात की खशी रही कि राष्ट्रपति महोदय ने हम लोगों के तर्कों को स्ता स्रोर स्तने के बाद उन्होंने हमारी बात को तरजीह दी और तब उसके मुताबिक काम हन्रा । इसके लिये हमें प्रसन्नता है । मगर ग्राबिद अलीं साहब पता नहीं कहां चले गये । चले गये । मगर मैं यह ग्रवण्य कहना चाहता हं कि जब ग्रमेंडमेट इस तरह का याया ही है तो इपकी परिश्वि व्यापक होती, इपका स्कोप ग्रौर बढता क्योंकि कभी ग्राम च राव के पूर्व सरकार का पतन हो जाय तो सरकार नहीं रहनी चाहिये। मै एक नहीं, ग्रनेक उदाहरूः इस समय सदन के सम्मानित सदस्यों की सेवा में ग्रापके द्वारा प्रस्तूत कर सकता हूं। जहां से प्रधान मत्री जी च्नाव लड़ रही थीं, वहां के सम्बन्ध में ग्रगर कोई एक इन्वायरी कमेटी बँठे तो वह कमेटी इस नतीजे पर ग्रायंगी कि जिन बातों को मैं कह रहा हं कि ये घटनाएं वहां वटीं। राय-बरेली के प्लेटफार्म पर कोई चला जाता ग्रौर ग्रगर वह तनिक भी नौजवान ग्रादमी होता तो उपके पोछे चार छ सो० ग्राई० डो० के लोग लग जाते थे ग्रौर पूछते कि कहां त्राये हो, कहा जा रहे हो, तुम्डारा क्या नाम है, क्या तूम सोगलिस्ट तो नहीं हो । कम से कम दर्जनों रेलवे के कर्मचारी, टिकट कलेक्टर, जो कभी मजा लेने के लिये वहां जाते रहने थे छट्टिभों में उन्होंने हम में जिकायत को कि ग्राज बहत हम बच गये ग्रौर इस तरह की वमकी दी जाती थी कि देखो, ठीक में बोलो, अगर तूम मोशलिस्ट हा नो तूम को बच्चू पकड़ कर के जेल में डाल देंगे प्रोर जब चनाव बीत जायेगा तब छोडेंगे । वरना प्लेटफार्म पर से टिकट कटाम्रो ग्रौर जहा से ग्राए हो वहां चले जाम्रो। सारा राय बरेली वाहरी खफिया से ग्राच्छादित था। बाहर को खुफिया ग्रौर पूलिस के लोग सादे बेश में पोशाक बदल कर ग्रपने को सिविल

नागरिक के रूप में रख कर एक दम से छाए हुए थे और पूरी कन्वेसिंग कर रहे थे प्रधान मंत्री के लिए ।

SHRI P. N. SAPRU (Uttar Pradesh): Why do you not bring forward an election petition?

श्री राजनारायण : जैमी कि जज माहब सलाह दे रहे है, मै उनकी सलाह का जरूर मानना चाहता हूं मगर सब बडे वडे मसले इलेक्शन पिटीशन से तय नही होते ; दुसरे रास्ते है उनसे तय किए जायेगे । इलेवशन पिटोशन बड़ा लम्बा प्रासेस है जो हमारे मुल्क में हो रहा है । मैं इप बात पर जोर दे कर कहना चाहता हूं कि ग्राम चनाव के पूर्व सरकार का इस्तीफा ग्रवश्य होना चाहिए ग्रौर कोई कैंयरटेकर सरकार चलाए ? एक मत्रो, मंत्री की हैसियत से चुनाव न लडे । जब वह मंत्री को हैसियत से चनाव लड़ता है श्रौर श्रपने निर्वाचन क्षेत्र में जाता है तो श्रपन ग्राप स्वतः तमाम सरकारी साधनों का उसके लिए इस्तेमाल हो जाता है, तमाम सरकारी प्रभाव का उसके लिए इस्तेमाल हो जाता है, तमामा एन शाइरनमेंट बदल जाता है। इस मौके पर बोलते हुए मैं इस बात का भी साफ कर देना चाहता हू कि सदन के सम्मानित सदस्य जो इस बात मे ग्रोर गहराई से जाना चाहते है वे रायबरेली चले जायें, किसी टी स्टाल पर बै जायें या रेस्ट्रां में बैठ जायें स्रौर चर्चा चलाई जायेगी तो खुद पता चल जायेगा कि हां बाहर से उन दिनों में कितने ग्रादमी ग्राए थे ग्रीर प्रवान मंत्री के लिए उन लोगों ने कितनी कन्वेसिंग की । ग्रगर खर्च देखा जाय तो हैरत में पड़ जायेंगे, शायद कुछ लोग उसका ग्रनुमान नही करेंगे कि इतनी ज्यादा रकम प्रधान मंत्री को चनाव में जिताने के लिए खर्च हुई ।

इसी के साथ-पाथ प्रेजीडेन्ट के बारे में, स्पीकर के बारे में, चैयरमैन के बारे में, जनतंत्र ग्रोर वालिग मताधिकार के बारे में----तमाम

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चर्चाएं हुई । एक 'जनतंत्रं की परिभाषा मै जरूर चाहता हूं यहा पर होनी चाहिए । जनतंत्र क्या है ? सिर्फ एक शब्द है या उसका कोई ग्रर्थ है ? मैं ग्रव किसी ग्रौर का पत्न नही पढ़ रहा हूं, मैं ग्रपना पत्न पढ़ रहा हूं ताकि लोग समझ ले कि कितनी दिक्कतों से मैं गुजर रहा हूं । 2-4 का लिखा हुग्रा है :---

"माननीय राज्यपाल जी,

उत्तर प्रदेश, लखनऊ ।

ग्रापको पूर्व जानकारी थी कि यहां पर एक मप्रक्त विधायक दल है । श्री रामचन्द्र विकल उसके नेता थे । विधान सभा मे कल साढे 4 बजे भतपर्व मंत्री श्री चन्द्रभान गप्त ने ऐलान कर दिया था कि वह ग्रपना इस्तीफा ग्रापको दे देंगे क्योंकि विरोध पक्ष के साथ बहमत है, उनके साथ नही । यह वह तिथि है जिस दिन राज्यपाल के सम्बोधन पर विरोध पक्ष के द्वारा रखे गये संशोधन पास हो चुके थे। मैं चन्द्रभानु गृग्त की तारीफ करना चाहता हं कि ज्यों ही संशोधन पास हम्रा, त्यों ही उन्होंने उठ कर कहा कि चुकि विरोध पक्ष के साथ बहुत मत है मैं ग्रपना इस्तीफा दगा । उन्होने स्पीकर से कहा कि ग्रागे की सदन की कार्यवाही रोक दी जाये ; मै चाहता हं कि ग्रपना इस्तीका राज्यपाल को दे दुतब आप अपनी आने की कार्थवाही चलाएं। इस चीज के लिए मै उनकी तारीफ करता हूं।''

श्रोमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : हम लोग हमेशा ग्रच्छे काम करते है ।

श्वी राजनारायण : ठीक है ''साढ़े पांच बजे के करीब श्री चन्द्रभानु गुन्त ने ग्रपना इस्तीफा ग्रापको दे दिया । मेरी समझ में उत्तर देश की वर्तमान स्थिति में ग्रापको फौरन श्री रामचन्द्र विकल को ग्रामंत्रित करना चाहिए । जो संयुक्त विधायक दल के

नेता थे श्री राम चन्द्र विकल को जो कहना होता ग्रापसे कहते । ग्रास्तु करीब साढ़े दस बजे रावि मे श्री राम चन्द्र विकल संयक्त विधायक दल के ग्रन्य प्रमख प्रतिनिधियों के साथ ग्रापके पास गए । उन्होंने ग्रापमे करोब 11 बजे रात्नि में बात भी की। नए नेता का चनाव फल भी बताया । हमारे भतपूर्व नेता श्री रामचन्द्र विकल ने ग्रापको स्पध्ट किया कि अब दल के नेता चौधरी चरण सिंह जी चने गए है। रात्रि में नहीं तो ग्राज प्रात. ग्रापको चौबरी चरण सिंह को बलाना चाहिए, उनसे तत्काल मत्रिपरिषद गठित करने को कहना चाहिए । उनका भुषथ ग्राज हो जाना चाहिए । उसमें विलम्ब करना जनता की भावना की पुर्ति की दुरी को बढाना होगा । सूनने में स्राया है कि स्राप श्रीमती इन्दिरा नेहरू गांधी, प्रधान मंत्री से मिलने वाराणसी जा रहे हैं। '' मझे रात डेढ़ बजे मालम हुग्रा कि दिल्ली से राष्ट्रपति महोदय का कोई सन्देश राज्यपाल महोदय के पास ग्राया कि प्रधान मंत्री सूबह वाराणसी जा रही हैं तूम वाराणसी जाग्रो <mark>ग्र</mark>ौर उनसे मिलो ग्रौर प्रधान मंत्री जिस तरह की हिदायत करें उसके मताबिक काम करो. क्योंकि चन्द्रभान ने डिसीजन ले लिया बिना केन्द्र से पूछे ले लिया उसने ऐलान कर दिया उत्तर प्रदेश की विधान सभा में कि मै इस्तीफा दुंगा । उसका कर्त्तव्य था, फर्ज था कि वह इस्तीफा देता ग्रौर उसने इस्तीफा दिया, मगर दिल्ली घबडा गई क्योंकि दिल्ली ने सोचा जब उत्तर प्रदेश, 8 करोड की म्राबादी का राज्य कांग्रेस के नीचे से हट गया तो उसका ग्रसर दिल्ली पर पडेगा, ग्रब दिल्ली भी कांग्रेस के ग्रसर से जायेगी । इसलिए यहां से घन्टी खटकी ग्रीर डेढ बजे रात मुझे मालम हग्रा । इसलिए हम 6 बजे उठे, यह चिट्ठी लिखाई ग्रौर ए० डी० सो० को टेलीफोन किया । उन्होंने कहा कि 7 बजे सूबह राज्यपाल महोदय वारणसी जा रहे हैं ! हमने कहा जो हो मैं उनसे मिल्ंगा । उन्होंने कहा राजनारायण जी ग्रपनी चिट्ठी भेज दीजिए, मिल कर क्या करेंगे । मैंने कहा ''ग्राता हं '' । ठीक

(Amiltin) Billin 1957 2984

[श्री राजनारायण]

15 मिनट पहले , पौने स्तात बजे चला गया । ज्यों ही पहुंचा हूं, उनको चिट्ठी देना हू, चिट्ठी का भाष्य करता हूं । चिट्ठी पर ए०डी०सो० का दस्तखन सब मौजूद है ।

उपसभाति : स्रब क्या पढ़ते हो ।

श्रो राजनारायण : वही वही । इसकी बारीकी तो देखें --- '

''सुनने में ग्राया है कि ग्राप श्रीमती इन्दिरा नेहरू गांधी प्रधान मंत्री से मिलने वाराणसी जा रहे हैं। यह वात मुझे ग्रच्छी नहीं लगती कि आप प्रधान सुत्नी के स्वागत के लिए वाराणसी, बावतपुर जायें । राष्ट्रपति के स्वागनार्थ आपका जाना ठीक है न कि प्रधान मंकी के है स्वागतार्थ ।" सविधान में राज्यपाल कों कि एक संसदीय जनतांत्रिक सर्वधानिक स्थिति में रखा गया है राज्यपाल प्रधान मंत्री के स्वागत के लिए नहीं जा सकता, राज्यपाल राष्ट्रपति के स्वागत के लिए जाये तो जा सकता है। उसमें हमें ग्रापत्ति नहीं है, मगुर राज्यपाल ः जाता है प्रधान मनी के स्वागतार्थ । इस चीज से । निक्चिं रूप में हमारे संविधान के द्वारा जो राज्यपाल पद की गरिमा ग्रीर महिमा है उसको राज्यपाल ने गिराया है। "मुझे जात हुआ है कि आप राष्ट्रपति जा से सन्देश पर रेसा कुरु रहे है यह क्राज की स्थिति में क्रोर भी जिल्ला का विषय हे।' चुकि तमाम चर्चा हो गई है कि प्रेसिडेन्ट रूल होगा इसलिए "मैं ग्रामले संबिनय स्पष्ट करता चाहता हू कि मंदि साप चौधरी चरण सिंह की जुला कर सुरकार मुद्धित करने-का तिसंज्ञण देने में **ग्रीर उन्हें तल्काुन**्शपथ दिलाने के पवित, कार्य में विलम्ब- वरेंगे तो परिणाम भयावह 🕫 होगा ।" हसने सेतालनी भी दे दी कि मनर क ग्राज_ि जनका, णपस्_रतही, होता ग्र**ो**र शपश,, दिलाने के काम में ग्राप बिलम्ब किस्बेहि तोका हा उत्तर, प्रदेश की वह जनता जिसने कांग्रेस को 🐔 🗄 सत्ता,से हटाने के फैसले को मूर्तिमान स्वरूप प्रदान किया है, वह जनता वर्दाश्त नहीं करेगा

अर्रेर जो कुछ भी होना होगा हो जायगान स्थिति पर भयावह हो जायगी । ''ग्राप देखे । कांग्रेस सरकार का पत्तन होते ही सारे शहर में खुग्नीकी लहर दौड़ गई। रिक्शा वाला, खंचावाला, पान वाला, राज्य कर्मचारी **ग्रध्यापक, गरीव, मध्यम वर्ग सभी ने प्रकु**ल्लित होकर छोटे-छोटे जल्स ग्रीर सभाग्रों का व्यापक ग्रायोजन किये, श्री चरण सिंह जी को रास्तों में घेर-घेर कर स्वागत ग्रौर माल्यांर्पण किए केवल इसलिए कि राक्षसी कांग्रेस राज का खात्मा हुग्रा । ग्रत. बार बार निवेदन है कि ग्राप चौधरी चरण सिंह जी को ग्राज बुलावें णपथ दिलावें स्रोर उनको मंत्रिपरिषद् गठित करने को कहने की कृपा करे ।'' काफी राज्य-पाल के ए०डी०सी० द्वारा सुवह सात बजे प्राप्त की जा चुकी है---दस्तखत । ग्रब यह एक पत्न सदन के सम्मानित सदस्यों को काफी रोशनी दे चका है कि हमारे यहा क्या हो रहा है।

ग्रभी मैं ग्रा रहा था तो एक ग्रखबार हमको सेन्ट्रल हाल में किसी ने दिया । उसमें है----उत्तर प्रदेश हेडिग ट्वर्डस लिखा प्रसिडेन्टम रूल'। ग्रंग्रेजी में उसमें लिखा हग्रा है कि उत्तर प्रदेश राष्ट्रपति शासन की ग्रोर बढ़ रहा है । इस मौके पर मैं राष्ट्रपति जी से, जिन्होंने कि हमारी भावनाओं की कद्र कर के ग्रध्यादेश जारी किंधा था कि ग्रन्तराल ग्रधिवेशन न हो, जिसके फलस्वरूप · यह बिधेयक यहां पर ग्राया हुग्रा है विनम्रता से निवेदन करूंगा कि ऐसी कल्पना ग्रपने मस्तिष्क में न लाएं वरना यह उत्तर प्रदेश विचित्र है, मामुली नही है । उत्तर प्रदेश की स्थिति को जिसको किंग्सिमझना है उसको 10 मई, 1857 में जाना होगा ग्रगर ग्रीर पहले में न जाये तो । जितनी कांतियां हुई हैं जितने राष्ट्रीय ग्रान्दोलन हुए हैं, गहराई कि साथ ग्रगर देखा जाय तो सबकी ग्रगग्राई उत्तर प्रदेश ने की है, श्रीर समाजवादी कांति हो रही है तो उसमें भी उत्तर प्रदेश अगुआई करेगा, वह पीछे नही रहेगा---इसको मैं साफ वता देना चाहता हं।

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इ्सलिये ऐसी ग्रपवित्न कल्पना ग्रगर राष्ट्रपति महोदय के मप्तिष्क में ग्रायेगी तो भयावह होगा, भयंकर होगा । इसकी मैं चेतावनी देना चाहता हूं ।

[8 APR. 1967]

ग्रागे माननीया ग्रन्य बातें कही गई हैं कांग्रेंस के पक्ष की ग्रोर से । मैं चाहता 🛪 कि जनतन्त्र का ग्रर्थ बहुत ग्रासानी से समझ लें। जनतन्त्र वही है जहां मैंज रिटी माइ-नारिटी को उन तमाम सुविधायों से पुष्ट करें जिससे माइनरिटी अबाध गति से जव चाहे मपने की परिस्थित्यानुकूल मैज रिटी में बदल सके । अगर मैजारिटी कुत्तित साधनों का इस्तेमाल करें ग्रोर बराबर श्रपनी माइनारिटी को दबाती रहती है तो वह जन-तन्त्र की हत्या है। एक साधु परिभाषा में जनतन्त्र की किये दे रहा हूं। हमेशा, सर्वदा, बहुमत को तैयार रहना चाहिये । उन तमाम शांतित्रिय प्रयासों को सूलभ कराने के लिये म्रल्पमत को कि म्रल्पमन उनका इस्तेमाल करके ग्रपने को बहुमत में बदल ले । यही जनतन्त्र की शोभा है, जहां ऐसा न हो वहां जनतन्त्र नहीं है, वहा जनतंत्र की हत्या है।

माननीय, मैं दो उदाहरण रखना चाहूंगा। आगज हमारे यहां क्या कोई जनतन्त्र है? बैसे ग्राप डिग्रटी चेयरमैन हैं, डिग्रटी चेयर-मैन ने हन को नेम किया, "ग्राफ्टर नेमिग" ग्रगर ल.ड : ग्राफ द हाउस या कोई सीनियर मेम्बर रोग नहीं करता कि ''मेम्बर शुड बी रिमुब्ड फ्रोम द हाउस'' या जो भी कहे, तो क्या माना जायेगा--चेयर में डाइरेक्ट तो कन्किडेंस का रिजोल्पुशन। जो विद्यार्थी हैं पार्जियामेन्टरी डेमें केसी के वे जानते हैं कि "इट विल अमाउन्ट टुनो कान्फिडेन्स इन चे।र''। चेयर ग्रगर किसी सम्मानित सदस्य को नम कर दे, ग्रीर नेम करने के बाद भ्रगर र्ल,डर आफ द हाउस उम सदस्य को सदन से हटान के लिये प्रेत नहीं करता ह, तो वह माना जायेगा कि चेयर में ब्रवि-श्वास है । चेयर ग्रगर डि गेकेटिक है तो ठीक है हट जायेगा । मैं इस के आगे उदाहरण नहीं दूगा । अगर देखा जाय अनेक उदाहरण हैं। मैं चाहूंगा कि जब कभी यहां पर स्पीकर्स का फ्रेंस हो तो अब तक हमारी जितनी चि-दि्ठयां वहां गई होंगी उनको आप मंगवा कर पढरां लीजियेगा ।

ग्रागे मैं चेम्बरलेन ग्रीर चर्चिल का एक उदाहरण देना चाहता हू । 1940-41 की लड़ाई चल रही थी। लोक सभ में प्रस्ताव हो रहा है चेम्ब लेन के समर्थन के लिये। चेम्बरले की गर्टी के बहुत से सदस्य उस दिन वोट में माग नहीं लिये फिर भी सरकार बच गई। चेम्बरलेन ने कहा चर्चिल से कि हमारा प्रधान मंत्री पद से इस्तीफा, ग्रब तुम ग्राग्रों ग ग्रान मंत्री बनो । चर्चिल कहता **ग्र**ौर है कि नहीं तुम्हारे ऊपर ग्रविस्वास तो हुग्रा नहीं, तुहारे ऊपर सेन्सर तो पास नहीं हुग्रा । तो चेम्बर ने कहा, नही, डिमोकेसी क्या हं जब हमारे ही दल के सदस्य इस कू-शियल में मेन्ट पर एब्सटेन करते है, "फाम वोटिंग'' ग्रांर हमारी पालिसी से हमारे दल की संख्या में कमी होती है तो मैं समझता हं कि ये डिमोकेसी हमको प्रधान मंत्री नहीं रहने देना चाहते । क्यों कहा? तब चेम्बरलेन हटा है, चर्चिल ग्राया है, युद्ध के समय प्रधान मंत्री बना है ।

यही उदाहरण मैं उत्तर प्रदेश के मुख्य मंत्री सम्पूर्णानन्द जी का देना चाहता हूं । यह 1960 की बात है, माननीया, जब उत्तर प्रदेश के मुख्य मंत्री सम्पूर्णानन्द थे, उस समय मैं जेल में था, तब मुनीश्वर दत्त उपाध्याय उत्तर प्रदेश के कांग्रेस संगठन के प्रेसीडेंट पद के लिये कांग्रेस के ही चन्द्रमानु गुप्त जी के विरोध में खड़े हुए । मुनीश्वर दत्त जो सम्पूर्णानन्द जी के द्वारा प्रेरित थे, प्रस्ता-वित चुनाव हार गये ग्रीर चन्द्र भानु गुप्त जीत गय । सम्पूर्णानन्द जी ने कहा, मैं मुख्य मंत्री था, मुनीश्वर दत्त उपाध्याय को हमारा सारा समर्थन था, हमने कहा था कि मुनीश्वर दत्त हार जायेंगे तो मैं समझगा

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[श्री राजनारायण]

कि कांग्रेस संगठन को मेरे ऊपर विश्वास नहीं है । बहमत वाले चाहते थे कि मम्पूर्णा-नन्द जी इस्तीफान दें। लोगों ने उनको कहा कि बाब लोग उनको बाब कहते थे श्राप काहे को इस्तीफा देते हैं, आपको तो लेजिस्लेचर का बहमत प्राप्त था, संगठन से क्या मतलब ? ग्रंततोगत्वा भतपूर्व प्रथम प्रधान मंत्री श्री जवाहर लाल जी के पास यह मामला रेफर हुआ। (Time bell rings) अवाहर लाल जी ने कहा, नही, सम्पूर्णानन्द जी को इस्तीफा देना चाहिये । कांग्रेस पार्टी के जो उत्तर प्रदेश के लोग हैं या तो राजनीति को समझना चाहते हैं वे जानते होंगे कि सम्पूर्णानन्द जी इस्तीफा दिया ग्रौर उसके बाद चंद्र भानु गुप्त मुख्य मंत्री पद पर बैठे 🖥 । तब हमने उनको चिट्ठी लिखी कि चंद्र भान, तम कांग्रेस के प्रेसीडेन्ट थे, ग्रच्छा था तमको मुख्य मंत्री नहीं होना चाहिये था, अगर कोई दुमरा बनता तो ठीक था। खैर. मैं हैरत में हूं कि जो हमको जनतन्त्र का सबक पढाना चाहते हैं-जन तन्त्र के सारे दिल्ली के **भ्रख**बारात ग्राज चिल्ला रहे हैं कि यह कोई बाहर के संकट की बात नहीं है लोक सभा ग्नौर राज्य सभा के सदस्यों में; लेक सभा के सदस्यों में जो कांग्रेस के एक्जीक्यटिव का चनाव हम्रा है उसमें जो सरकारी पक्ष, सत्ताधारी पक्ष की लिस्ट थी जिसमें कुछ लोगों को मना किया गया था कि उनको वोटन मिले, सारी की सारी लिस्ट गुम हो मई । मैं जानना चाहता हं, आज वह कौन सा जनतन्त्र का विद्यार्थी है, ग्रध्यापक है, जो उसको अविक्वास का प्रस्ताव न माने ?

एक मननीय सदस्य ः गलत है।

श्वी राजनारायण : ग़लत कहने वाला ग्रलत है । मैं कहता हूं इतिहास साक्षी है, इतिहास गवाही देगा कि निश्चित रूप में ग्रगर सम्मानित ग्रौर जनतांत्रिक प्रधान मंत्री हो, तो उसको इस्तीफा देना चाहिये । उसका उदाहरण उत्तर प्रदेश का सम्पूर्णानन्द है, उसका उदाहरण क्रिटेन का है, जो पा-लियामेंटरी पद्धति की जननी है, जहां चेम्बर-लेन ने इस्तीफा देकर के चांचल को बैठा कर दिया। मैं ईमानदारी से कहना चाहता हूं, इतिहास जब से मैंने इसको पढ़ा, मैं समझता हूं कि शायद प्रधान मंत्री का इस्तीफा हो गया होगा मगर वह अभी तक नहीं हुग्रा। मगर जो लोग उधर बैठ कर कहते हैं यह जनतन्त्र नहीं है।

उपसभापति : ग्रब ग्राप समाप्त करें)

श्री राजनारायण : थोड़ा सा ग्रीर।

उपसभःपति : ग्रापने तो बीस मिनट ले लिये हैं।

श्री राजनारायण : हम तो महत्व की बात कह रहे हैं ।

उपसभ।पति : दो मिनट श्रौर ले लीजिये ।

श्री राजनारायण : आपने दो मिनट दिया है तो बीच में काहे टोक रहीं हैं ? तो उसी तरह से मैं कहना चाहता हूं; म्राज प्रेंसीडेंट के चुनाव में ग्रौर वाइस प्रेसीडेंट के च्नाव में क्या हो रहा है? ग्राज सत्ताधारी दल एक दिमाग का नहीं हो पाया कि हमारे प्रेसीडेंट का चुनाव, राष्ट्रपति का चुनाव किस ढंग से हो? यह कोई पार्टी है। वे कहते हैं ''चूंचूं का मुरब्बा'', मैं कहता हूं शूद्धतः चंच का मुरब्बा है ग्राज कांग्रेंस की सत्ता । दुनिया के राजनैतिक इतिहास में जो पोल-टिकल साइंस का विद्यार्थी होगा, विसी भो एक मुल्क की मजीर हमें बताये कि जिस रफ्तार से कांग्रेस पार्टी का पतन हुआ, दुनिया के राजनैतिक इतिहास में कोई राजनैतिक दल ऐसा नहीं है जिसका इतनी तेज रपतार से पतन हुआ है । कहते है, हमने बहुत दल बनाये । ग्रब तो हमारा श्रेय है, यह श्रेय विरोधी दलों को होना चाहिये कि हम लोगों ने झाज इस देश में नयी धारा बना दी है।

जैसे उत्तर प्रदेश है, बिहार है, वहां विभिन्न दल जो ग्रपने को कहते थे जिनके चुनाव घोषणापत्न ग्रौर कार्यक्रम ग्रलग थे, वह बैठ-कर एक मिनिमम प्रोग्राम वना लिये हैं ग्रौर उस मिनिमम प्रोग्राम को मुस्तैदी ग्रौर तत्प-रता के साथ कार्यान्वित करने के लिये संलग्न हैं। फिर भी जो तारोफ की चीज है, प्रशंसा की चीज है, उसको ये शीलभद्र याजी ग्रौर ग्राबिद ग्रली साहब मख़ौल कहते हैं। कहते हैं चूं चूं का मुरब्बा है। मालूम नहीं चूं चू के मुरब्बें से क्या मतलब निकालते हैं।

तो मैं उन्ही के शब्दों के साथ ग्रापसे ग्रौर ग्रापके द्वारा सदन के सामने जो यह विधेयक प्रस्तुत है, इस विधेयक के साथ अपने को रखता हूं क्योंकि अंततोगत्वा यह विधेयक हम लोगों को प्रेरणा दिये जा रहा है ग्रौर हम लोगों के निवेदन पर राष्ट्रपति जीने जो ग्राघ्यादेश था उसी को कानुनी शकल देने के लिये यह श्राया है । इ**स**का विरोध करने की कोई बात नहीं ग्रा सकती । लेकिन, हां, हम श्रापके ढारा यह जरूर निवेदन करेंगें कि एक सामयिक तथा सम्पूर्ण विधेयक इस सदन मे जल्द लायें जिससे तमाम दोष मिटें ग्रौर सही मानों में जनता की सच्ची भावना प्रतिबिम्झित हो । आज जो पैसे के बल पर, तिकडम के बल पर, साजिश के बल पर, करोडपतियों के नोटों के बल पर दवाय जा रही जनता की भावना है वह भावना दब नहीं पाये इसी लिये कहता हूं कि इस **भीप्**ल्स रिप्रेजेंन्टेशन बिल पर विचार करते समय सदन के सम्मानित ज्वस्य इस बात पर ध्यान रखेंगे कि जब तक इक्रोनोमिक इक्वे-लिटी नहां होगी, ग्राधिक समानता नही होगी तब तक जनता को दबाने में पैसा ग्रपना जोर डालता रहेगा । इसलिये जनतन्त्र के चाहने वालो ! भ्राज सबसे बड़ा तुम्हारा कर्तव्य यह है कि इस देश में इकोनोमिक इक्वेलिटी के लिये, ग्राथिक समानता के लिये, जबर्दस्त कदम उठाग्रों ग्रौर एक विधेयक लाकर उसके कार्यक्रम को पूरा करो ।

(Amdt.) Bill, 1967 2990

SHRI Ρ. GOVINDA MENON: Madam, this is the first time that I. have the honour to pilot a Bill in the Rajya Sabha. When I proceeded to take up this task, I never thought that . I would have to listen to a large number of speeches which have very little to do-to put it very mildlywith the subject-matter of the Bill before us. The object of the Bill is very limited. It was decided not to have the Third Lok Sabha to meet 1967. after the general election in From the trend of the speeches of some of the hon. Members on the other side of the House, one would get the impression that the Congress Party or the Government had a vested, interest in the matter that the Third Lok Sabha should meet, even after the general election of 1967. I would like to take a few minutes to inform ourselves about the reason why in 1952, in 1957 and in 1962 the Lok Sabha met even after the general elections were held. Members would know that in Britain the Parliament is dissolved and simultaneously with the order of dissolution, a writ is issued for summoning the new Parliament, that is, for electing a new Parliament. For good reasons, we did not follow that rule when the Representation of the People Act and the Constitution earlier were enacted in India. You might remember, Madam, that the election which was held in December, which extended up to January, 1951 and February, 1952 was the first election in India on the basis of adult franchise. And there were 1 to 18 crores of electors who had to participate in that election. We did not know that it would be possible for us to conduct the election in the course of a few weeks. In that election, the election took a large number of days, I think, several weeks, before it was completed. And in England on the other hand, the election is held in one single day and the results are announced by the night. We are now approximating year by year to a situation in which the number of days which would be taken for the process of eleetion will be reduced. In my own

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State of Kerala, the entire election was held in one day and in certain other States in two days and in some of the bigger States three days were taken. That shows that we are progressing in the matter of perfecting the machinery of election in India.

Now, in 1952, by the time the election was completed, the first day of April was nearing and because that day is the beginning of the financial year, it became necessary to have a vote on account to enable the Government to carry on for the first few months of the year 1952-53. And therefore it became necessary to call the earlier Lok Sabha which had not been dissolved to assemble and to pass the vote on account. That is how it happened that in 1952 the so-called Lime-duck session of Parliament was called. This happened in 1957 and also in 1962. I should say that by sheer force of habit in 1967 also the Third Lok Sabha was called to meet, I think, on the 13th of March. It was then pointed out that all the elections except for four seats having been completed from out of 500-odd seats for the Lok Sabha, it would be an anachronism, it would be wrong, it would be unnecessary to ask the Third Lok Sabha again to meet. And then it happened that this idea was mooted by some of the Members in the Opposition and by some Members in the Congress Party also; they made that suggestion and the matter was looked into. And it was found that there was a good deal of substance in what they placed before the leader of the Congress Party. It was under those circumstances that it was decided not to call the Third Lok Sabha on the 13th of March this year. But in order to enable us to do it, that is to say, to dissolve that House and to call the Fourth Lok Sabha, it became necessary to issue an Ordinance. It was not an attempt to have an amendment to the Representation of the People Act.

The House will remember that in 1966 the then Law Minister brought forward a rather comprehensive amending Bill for the Representation of the People Act. So, this Ordinance was issued just to enable the Fourth Lok Sabha to be constituted. At the time the election process was started, it was made clear that the election would be completed only on the 1st of April. That is just a technical term. A date was fixed for calling the election; then a date was fixed for filing of nominations, scrutiny, poll, counting declaration, etc. And the last of the dates was the 1st of April. And under section 3 of the Act, it is only after that date that the Election Commission could issue a notification constituting the new Lok Sabha. ĭn order, therefore, to call the new Lok Sabha, an amendment had to be made and that amendment at that time could be made only by an Ordinance. And here the object is only to replace that Ordinance by an Act of Parliament. That is the very limited object of the amending Bill now before the House.

In the context of the discussion on this Bill, many things have been stated I resist the temptation to here. answer the several points which were made here. But I want to point out and make a statement and that is about the federal character of the Central Government and all that, Now, it is well known that under our Constitution, the powers of the Government are divided-that is the characteristic of a federation-and States have given the certain areas of operation; the Centre has been given certain enumerated areas of operation, and residuary powers are with the Centre. Now, that has been the nature of the Constitution that has been enacted by the Constituent Assembly in 1950. Now, there is absolutely no attempt on the part of the Central Government to invade any of the rights of the State Governments which have been given to these Governments by the Constitution. If the complaint is that, in the situation such as we are having, the powers of the Centre are larger and wider than those of the States, that is That was what a different matter. the Constituent Assembly in its wisdom did, and it is open to us, the peo-

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ple of India, to amend it, if necessary. But this is not the occasion to complain against the Centre about the invasion of the rights of the States and all that. Nothing like that is happening.

One friend on other side, for example, stated that we do not want Councils in the States, that is Upper Houses. Who said that? Which is the Government at the Centre which is compelling any of the State Governments to have these Upper Houses there? I invite the attention of the non. Member to provision in the Constitution, in article 169, which says that it is open to the legislatures of those States to pass a Resolution saying that they do not want the Upper House. And if that is done, Parliament will take up that matter and legslation will follow. Therefore, in these matters, there is complete autonomy for the States. What has been given to the States under the Constitution, in those matters the State Governments are supreme; the State Governments are sovereign. What has been given to the Centre, in those matters the Central Government and Parliament are sovereign. That is the way in which our Constitution has been conceived.

Let us, therefore, not have 4 P.M. too much talk on this matter. We have to get on together and we are getting on together. But this kind of statements that the election in the Congress Parliamentary Party, this, that and the other . . .

SHRI P. N. SAPRU: Is irrelevant.

SHRI P. GOVINDA MENON: The word 'irrelevant' is too weak to characterise that kind of talk. Madam, I move.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. GOVINDA MENON: Madam, I move:

"That the Bill be passed."

The question was proposed.

श्रीः जगत न रायण (हरियाणा) ः मैडम डिपूटी चेयरमैन, मैं इस बिल के हक़ मे हूं, सपोर्ट करता हूं, मगर मैं वजीर साहब की खिदमत में दो-तीन बात ध्रर्ज करना चाहता हूं जो इस इलैक्शन के सिलसिले मे देखने मे ग्राये हैं ।

सबसे पहली बात तो मैं यह ग्रर्फ करना चाहता हूं कि दोनों बैलेट पेपर, पालियामेट के ग्रौर विधान सभा के, इकट्ठें दिये जात थे वोटर्स को ग्रौर जनको कहा जाता था कि जाकर मार्क कर दो । जसमें बहुत गलतियां हुई । इससे पहले जो जनरल इलेक्झन हुढा था जसमे विधान सभा का बैलेट अलहदा दिया जाता था ग्रौर पालियामेंट का ग्रलहदा दिया जाता था । वह सिस्टम ग्रच्छा था, यह सिस्टम जो किया गया है इस बार यह बहुत गलत है । इससे बहुत गलतियां हुई हैं इसलिये मैं चाहता हूं कि इसको बदलने की कोशिश करें । जो पहले सिस्टम था वह ग्रच्छा था ।

दूसरी बात में यह क्रर्ज करना चाता हूं कि इन दके बैलट बहुन कैंसिल हुये हें। पार्लियामेंटरी कांस्टीटूएन्सी में दस दन हजाप बैलेट कैसेल हुए हैं। विधान सभा में 5-5 हजार तक कैंसिल हुए हैं। इसकी भी रोक-थाम होनी चाहिए । यह निहायत

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[श्री जगत नारायण]

जरूरी है क्योंकि इतने वोट कैंसिल होना बहुत ग्रच्छी बात नही है ।

तीसरी वात जो मैं कहना चाहता हूं वह , यह कि—-पंजाब ग्रौर हरियाना की बात मैं कर रहा हूं---जो स्याही उंगली पर मार्क की जाती थी चाहे वे कांग्रेसी हों या ग्रपोजीशन के उनके पास कोई ऐसी चीज थी कि उसे लगाते थे ग्रौर स्याही फौरन मिट जाती थी । ऐसी स्याही हो जिससे जाली वोट न डाले जा सकें । ग्रगर वे चाहें तो बेशक वहां ग्रपनी सी॰ ग्राई॰ डी॰ से इन्क्वायरी करा सकते हैं कि यह दुरुस्त है या गलत है ।

अये ज्ञात•ायाजो : कभी नहीं मिट सकती ।

श्रों जगत नारायण : म्राप इन्क्वायरी करके देख लें । कोई चीज थी उनके पास कि उसको लगाते थे और स्याही मिट जाती थी । एक-एक ग्रादमी 4-4 जाली वोट भगताता रहा । जो दी-तीन बातों के मुताल्लिक मैंने ग्रर्ज किया है उनको देख लें क्योंकि हिमाचल प्रदेश में ग्रौर दूसरी जगहो मे इन्तखाबात होने वाले है ।

चौथी बात यह कहना चाहता हू कि यह जो झर्त लगाई गई है 7 हजार रुपये की या 15 हजार रुपये की उसका क्या फायदा है जब कि विधान सभा के इलेक्शन पर ही लोग 15-20 ग्रौर 25 हजार रुपये तक लगाते हैं । ग्रापने ट्रांसपोर्ट की बदिश लगाई है । एक-एक ग्रादमी 56-50 ट्रासपोर्ट चलाता था । यहा ग्राकर जो एक्सपेंसेज देने पड़ते हैं झूठे एक्सपेरेज त्ने पड़ते हैं कि 7 हजार खर्च हुन्ना चाहे 50 हजार खर्च किया किया हो या एक लाख खर्च किया हो । एलेक्शन बहुत एक्सपेमिव हो गया है इसको भी दूर करने की कोशिश करें । कोई तरीका सोचें जिससे इले-क्शन इतना एक्सपेंसिव न हो ताकि ग्राम ग्रादमी इलेक्शन लड़ सके । इसकी तरफ वजीर साहब जरूर ध्यान रखें जब ग्रगला ग्रामेंडमेट इसमें लाने की कोशिश करें वैसे मैं इस विल को सपोर्ट करता हु ।

(Amdt.) Bill, 196.

SHRI P. N. SAPRU: Madam Deputy Chairman, I would first like to congratulate my friend, our new Law Minister, on the excellent speech that he delivered in this House. It was a speech marked by a considerable grasp over the subject.

Madam Deputy Chairman, I would just like to say one word about our election, and that is this. I support this Bill but I have been wondering whether it is not necessary for us to bring about some drastic change in our electoral system. My mind though somewhat old-fashioned but thinking on radical lines has been running in the direction of proportional representation. Let me not be misunderstood. Proportional representation is used in a very vague term. I have been thinking in terms of preferential voting. What I mean to say is this. You are given a voting paper. Suppose there are eight candidates. Now you vote You according to your preference. mark your preference 1, 2, 3, 4, 5 and so on. In that way it becomes possible for us to know whether the candidate who has been elected has the majority of the electorate behind him or not.

There are various ways of achieving that end. The defect with our present electoral system is that a person can be elected representing a minority of the electorate. A party can be put into power representing a minority of the votes. But that is a very big scheme, and it may be difficult to work out the scheme of preferential system in a country where the mass of our people are ignorant and where we have no trained electoral personnel. Therefore, that is the suggestion which you might keep in your mind.

2997 Land Acquisition [8 APR. 1967]

Thank you, Madam Deputy Chairman, for giving me this opportunity of congratulating my friend, the new Law Minister, on the excellant impression that he has created by his speech in this House.

SHRI Ρ. GOVINDA MENON: Madam Deputy Chairman, I am extremely thankful to Dr. Sapru for the compliment which he paid to me. It i_S a great honour. I agree with the hon'ble Member there when he referred to too many invalid votes in this election. I believe it is on account of the ballot papers for the Lok Sabha and the Vidhan Sabha being simultaneously given to poor, ignorant voters. I have noted that in my own parliamentary constituency there were about similar 16,000 invalid votes. On account I got many complaints from many other constituencies also that this has happened. It has come to my notice. A few election petitions have also been filed by defeated candidates and they have adduced as one of the grounds of their complaints the simultaneous supply of ballot papers to the same elector. I shall take note of this complaint and convey my views to the Election Commission to act upon it.

SHRI JAGAT NARAIN: What about the ink?

SHRI P. GOVINDA MENON: I do not know what to say about it. People have contrived all kinds of tricks to remove this ink from their fingers. All that we can say is that all of us, belonging to all political parties, should try to teach the people not to vote twice. Sometimes the temptation is there. if the second vote is in our favour, to tolerate it, but .

SHRI P. C. MITRA (Bihar): It is not a practical proposition.

SHRI DAHYABHAI V. PATEL: It is a question of dozen votes, not one or two.

SHRI P. GOVINDA MENON: That is all right. This has benefited cer-

(Amendment and 2998 Validation) Bill, 1967

tain parties in certain constituencies, certain other parties in certain other constituencies. If a foolproof method could be devised, I think we should try ⁴0 devise it. Regarding proportional representation, preferential vote and other things, I am sure Dr. Sapru does not expect me to give an answer on this occasion.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE LAND ACQUISITION (AM-ENDMENT AND VALIDATION) BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHRI ANNASAHEB SHINDE): Madam, I beg to move:

"That the Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act, as passed by the Lok Sabha be taken into consideration."

Madam, at this stage, I would like to make a few observations about the Bill. As the hon. Members are well aware, in a developing economy, land is needed for various projects of the States and the Centre. Whether it is construction of an irrigation canal, a dam or a fertiliser factory, a defence installation or a ship yard, land is a basic requirement. The law for compulsory acquisition is embodied in the Land Acquistion Act of 1894. This is not only one of our oldest Acts on the Statute book, it is also one of the most controversial, mainly because it affects the private property. It is also true that the administrative processes and procedures that have grown around the Act during the last so many decades are responsible for much de-